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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PUNE (WZ) BENCH, PUNE

Original Application No. 59 of 2025

In the matter of:

Shri Raj Saubhag Satsang Mandal (RSSM)

Petitioner

Vs.

MoEF&CC & 17 Ors.

Respondent

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Filed For and on behalf of  
Gujarat Pollution Control Board



Mr. Mehul Patel  
Unit Head - Surendranagar

Place: Gandhinagar

Date: 21/07/2025

## 1. BACKGROUND:

A matter Original Application No. 59/2025(WZ) “**Shri Raj Saubhag Satsang Mandal (RSSM) Vs. MoEF&CC & 17 Ors.**” is registered before the Hon’ble NGT Western Zone Bench, Pune. Aforesaid matter has been filed by the applicant [i.e. Shri Raj Saubhag Satsang Mandal (RSSM)] regarding air pollution from the stone crushing and mining activities of the Respondent Nos.11 to 18 at Village Sayla, Surendranagar, Gujarat. In the aforesaid matter applicant has made below mentioned prayer;

1. Respondent Nos.11 to 18 may be directed not to carry out the illegal stone crushing and mining activities in contravention to the Environment Clearance Permissions.
2. The terms & conditions of the EC are being violated by the Respondent Nos.11 to 18, hence they should be dis-allowed from carrying out illegal stone crushing and mining activities.

Thereafter the applicant has alleged that the GPCB (i.e. Respondent no. 8) have issued Show Cause Notices to Respondent Nos.11 to 18 and then after no action has been taken by the GPCB. Further through para 7 of the order dated 16.06.2016 Hon’ble NGT has noted that;

*“Further, the Learned counsel for the applicant has also drawn our attention to page nos.158 to 159 of the paper book, which is a letter dated 15.07.2023 written by the Member Secretary, Gujarat Cleaner Production Centre, Gandhinagar, Gujarat addressed to the Member Secretary, Gujarat Pollution Control Board, Gandhinagar, Gujarat, wherein several submissions have been made in the light of the complaint pertaining to air pollution being done by Respondent Nos.11 to 18, which are contained in two paragraphs as Short Term and Long Term Measures.”*

And finally, through para 8 & 9 of the order dated 16.06.2016 Hon’ble NGT has delivered following directions to the GPCB;

*“8. In view of above, we direct the Registry to call for a report from Respondent No.8– Gujarat Pollution Control Board (GPCB) as to what action has been taken at their end in the light of the Show Cause Notices issued to Respondent Nos.11 to 18.*

*9. The report in the matter be submitted by the GPCB within one month through e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.”*

## 2. STATUS AND ACTION TAKEN REPORT OF THE GPCB

Sr. No.	Name of the Unit	SCN issued on	Action taken for following	Further Action taken after SCN	Date of action taken	Action taken for following
1.	Shri Nilkanth Stone Ind (PCB ID : 20444)	14/02/2024	<ol style="list-style-type: none"> <li>1. Discharge chute (transfer point) of primary and secondary crushers found open.</li> <li>2. Unit has not covered conveyer belts, screen classifier found partially covered, dust doom found open from top side. Wind breaking wall observed in one direction only.</li> <li>3. Unit has not provided metal/Kapachi road. No water sprinkling carried out in plant premises.</li> <li>4. Unit is not complying with stone crushing guideline published by CPCB Delhi in July 2023.</li> </ol>	Notice of Direction	22/07/2024	<ol style="list-style-type: none"> <li>1. Heavy fugitive dust emission observed during inspection.</li> <li>2. Unit has not covered discharge chutes of primary crusher, secondary crusher and vibrating screen.</li> <li>3. Unit has not covered conveyor belts &amp; vibrating screen adequately with G.I sheet.</li> <li>4. Unit has not provided water sprinkling at crusher and vibrating screen classifier which were found not in operation during inspection.</li> <li>5. Dust boom is provided but inadequate to control fugitive emission after the discharge of fine dust from conveyor belts</li> <li>6. Wind breaking wall observed in only north-East direction, Not provided Wind Breaking wall in rest of the Directions.</li> <li>7. Unit has not provided metal/kapchi road.</li> <li>8. No water Sprinkling was carried out in plan premises.</li> </ol>

Sr. No.	Name of the Unit	SCN issued on	Action taken for following	Further Action taken after SCN	Date of action taken	Action taken for following
				Notice of Direction	24/01/2025	<p>9. Unit has not complying with stone crushing guidelines published by CPCB Delhi in July 2023</p> <p>1. Unit has not covered discharge chute of primary, secondary crushers and vibrating screen classifier.</p> <p>2. Unit has not covered conveyor belt &amp; vibrating screen adequately with GI sheet.</p> <p>3. Unit has not provided adequate dust collection system (Dust doom) for collection of fine dust.</p> <p>4. All the provided water spraying facility is observed non-operational.</p> <p>5. Wind breaking wall observed in only North-East direction, Unit has not provided wind breaking wall in rest of the directions.</p> <p>6. Unit has not provided Metal/Kapchi road.</p> <p>7. Fine dust deposition on the ground in work zone area is observed.</p> <p>8. Unit has not provided Water sprinkling system out your plant premises.</p>

Sr. No.	Name of the Unit	SCN issued on	Action taken for following	Further Action taken after SCN	Date of action taken	Action taken for following
2.	Shreenathji Stone Crusher (PCB ID : 37485)	01/11/2017	<ol style="list-style-type: none"> <li>1. You are Operating the Industrial Plant without a Valid Consent of the GPCB Board, which is a punishable Offence. Therefore you are directed to apply fresh for consolidated Consent of the Board under various provisions of the ENV Act &amp; Rules.</li> <li>2. You are not operating Air Pollution Control measures efficiently.</li> </ol>	Notice of Direction	02/02/2019	<ol style="list-style-type: none"> <li>1. During visit, the unit was found in operation.</li> <li>2. The unit's conveyor belt was partially covered with a GI sheet.</li> <li>3. A dust dome has been provided by the unit, but it is not covered from the top.</li> <li>4. A dust suppression system has been provided, but it was found not in operation during the visit.</li> <li>5. Heavy dusting was observed during the visit.</li> <li>6. Your unit is not complying with the conditions of the Board's CCA.</li> </ol>
				Notice of Direction	11/01/2022	<ol style="list-style-type: none"> <li>1. The validity of your CCA is expired on 07/11/2018, and no application for renewal has been submitted so far.</li> <li>2. Unit has not constructed a wind-breaking wall.</li> <li>3. Unit has not provided kapachi/metal roads.</li> <li>4. All conveyor belts, crushers, and screen classifiers were found open.</li> <li>5. During the visit, fugitive emissions (air pollution) were visibly observed.</li> </ol>

Sr. No.	Name of the Unit	SCN issued on	Action taken for following	Further Action taken after SCN	Date of action taken	Action taken for following
				Closure Direction	10/03/2022	<ol style="list-style-type: none"> <li>1. The validity of your CCA is expired on 07/11/2018, and no application for renewal has been submitted so far.</li> <li>2. Unit has not constructed a wind-breaking wall.</li> <li>3. Unit has not provided kapachi/metal roads.</li> <li>4. All conveyor belts, crushers, and screen classifiers were found open.</li> <li>5. During the visit, fugitive emissions (air pollution) were visibly observed due to vehicular movement.</li> <li>6. Unit has not complied with the Notice of Direction issued by the Board on 11/01/2022 under the Air Pollution Control Act, 1981.</li> </ol>
				Revocation of Closure Direction	12/10/2022	During the inspection of your industrial plant on 12/09/2022 by the authorized officer of the Board it has been noticed that unit is partially complied with the reasons of closure directions points.
				Notice of Direction	21/03/2023	1. Heavy dust emission was observed during stone crushing activity.

Sr. No.	Name of the Unit	SCN issued on	Action taken for following	Further Action taken after SCN	Date of action taken	Action taken for following
						<ol style="list-style-type: none"> <li>2. Unit has not covered discharge chute (transfer point) of primary and secondary crusher.</li> <li>3. Conveyor belts are found partly covered with roof sheet.</li> <li>4. Water sprinkling system was observed not in operation.</li> <li>5. Unit has not provided dust suppression system to suppress fine dust.</li> <li>6. Huge stock of fine dust in pile form was observed in premises area.</li> <li>7. Unit has provided wind breaking wall only one side.</li> <li>8. Unit has been given a trial revocation by the Board for 3 months on 12/10/2022 which has been expired and Unit has not applied for permanent revocation.</li> </ol>
				Notice of Direction	19/03/2024	<ol style="list-style-type: none"> <li>1. Unit is not complying with NOD-737132 dated. 21/03/2023 and revocation order.</li> <li>2. Discharge chute (transfer point) of primary and secondary crushers found open.</li> </ol>

Sr. No.	Name of the Unit	SCN issued on	Action taken for following	Further Action taken after SCN	Date of action taken	Action taken for following
						<ol style="list-style-type: none"> <li>3. Unit has not provided adequate fine dust collection system (Dust doom) for collection of fine dust.</li> <li>4. Unit is not complying with corrective measures issued during the last inspection dated. 19/01/2024 and NOD dated. 21/03/2023.</li> <li>5. Unit is not complying with stone crushing guideline published by CPCB Delhi in July 2023.</li> </ol>
				Notice of Direction	22/07/2024	<ol style="list-style-type: none"> <li>1. Unit has not covered discharge chute of primary, secondary crushers and vibrating screen classifier.</li> <li>2. Unit has not covered conveyor belt &amp; vibrating screen adequately with G.I. sheet.</li> <li>3. Unit has not provided adequate fine dust collection system (Dust doom) for collection of fine dust.</li> <li>4. You were not complying with stone crushing guideline published by CPCB Delhi in July 2023.</li> <li>5. You are not complying with the notice of direction issued on date. 21/03/2023,</li> </ol>

Sr. No.	Name of the Unit	SCN issued on	Action taken for following	Further Action taken after SCN	Date of action taken	Action taken for following
						dated. 19/03/2024 and trial revocation order dtd. 12/10/2022.
				Notice of Direction	28/01/2025	<ol style="list-style-type: none"> <li>1. Unit has not covered discharge chute of primary, secondary crushers and vibrating screen classifier.</li> <li>2. Unit has not covered conveyor belt &amp; vibrating screen adequately with G.I. sheet.</li> <li>3. Unit has not provided adequate dust collection system (Dust doom) for collection of fine dust.</li> <li>4. Unit has not provided wind breaking wall in periphery of your unit.</li> <li>5. Unit has not provided Metal/Kapchi road.</li> <li>6. Unit has not provided Water sprinkling system out your plant premises.</li> <li>7. You were not complying with stone crushing guideline published by CPCB Delhi in July 2023.</li> </ol>
3.	Santosh Quarry (PCB ID : 25779)	06/02/2017	<ol style="list-style-type: none"> <li>1. It has observed that conveyer belts partially covered with GI sheet.</li> <li>2. Unit has provided dust dome for dust suppression. Water</li> </ol>	Notice of Direction	11/01/2022	<ol style="list-style-type: none"> <li>1. The conveyor belt was found open.</li> <li>2. The screen classifier was not fully covered with GI sheets.</li> <li>3. A water sprinkling system has not been installed by you.</li> </ol>

Sr. No.	Name of the Unit	SCN issued on	Action taken for following	Further Action taken after SCN	Date of action taken	Action taken for following
			<p>sprinkling system (i.e. water spray through nozzles) is observed under maintenance.</p> <p>3. Scattered plantation all along the plant periphery is observed.</p> <p>4. Wind breaking wall is partially constructed by unit.</p> <p>5. Minor dusting in plant area was observed.</p> <p>6. You are not operating Air Pollution Control measures efficiently.</p>			4. Fugitive emissions (air pollution) were visibly observed during the visit.
				Show Cause Notice	07/10/2022	<p>1. Unit has not covered discharge chute (transfer point) of primary and secondary crusher.</p> <p>2. Conveyor belts are covered from top only. All conveyor belts are not covered from side which resulting in heavy dusting.</p> <p>3. Vibrating screen classifier is covered only from two sides. It is not fully covered. Discharge chutes of screen classifier are also not found covered.</p>
				Notice of Direction	21/03/2023	<p>1. Heavy dust emission was observed during stone crushing activity.</p> <p>2. Water sprinkling system was observed not in operation.</p> <p>3. Unit has not covered discharge chute (transfer point) of primary and secondary crusher.</p> <p>4. Vibrating screen classifier was not fully covered.</p> <p>5. Discharge chutes of screen classifier are not covered.</p>

Sr. No.	Name of the Unit	SCN issued on	Action taken for following	Further Action taken after SCN	Date of action taken	Action taken for following
						<p>6. Unit has provided Dust doom but inadequate to control fugitive emission after the discharge of fine dust from conveyer belts.</p> <p>7. Huge stock of fine dust in pile form was observed in premises area.</p>
				Notice of Direction	19/03/2024	<p>1. During the inspection unit found in operation and heavy fugitive dust emission observed at site.</p> <p>2. Conveyer belts found covered with G.I sheet, screen classifier found covered from 3 sides and open from one side.</p> <p>3. Unit has not provided adequate fine dust collection system (Dust doom) for collection of fine dust.</p> <p>4. Unit has provided water sprinkling system which is observed not in operation.</p> <p>5. Unit is not complying with corrective measures issued during the last inspection dated. 19/01/2024 and NOD dated. 21/03/2023.</p>

Sr. No.	Name of the Unit	SCN issued on	Action taken for following	Further Action taken after SCN	Date of action taken	Action taken for following
						6. Unit is not complying with stone crushing guideline published by CPCB Delhi in July 2023.
				Notice of Direction	22/07/2024	<ol style="list-style-type: none"> <li>1. Heavy fugitive dust emission was observed at site.</li> <li>2. Conveyer belts found covered with G.I. sheet, screen classifier found covered from 3 sides and open from one side.</li> <li>3. Unit has not provided adequate fine dust collection system (Dust doom) for collection of fine dust.</li> <li>4. Unit is not complying with stone crushing guideline published by CPCB Delhi in July 2023.</li> <li>5. You are not complying with Notice of Direction issued on dated. 19/03/2024.</li> </ol>
				Notice of Direction	24/01/2025	<ol style="list-style-type: none"> <li>1. Your unit is observed in operation and heavy fugitive emission is observed due to stone crushing activity at primary &amp; secondary crushers, discharging of crushed materiel from screen classifiers to conveyer belts and discharging of crashed material from conveyer belts to on land for heaping.</li> </ol>

Sr. No.	Name of the Unit	SCN issued on	Action taken for following	Further Action taken after SCN	Date of action taken	Action taken for following
						<p>2. Unit has not provided APCM as per Environment Guideline for Stone Crushing Units published by CPCB on July-2023.</p> <p>3. Unit has not covered discharged chutes of primary crusher; secondary crusher and vibrating screen classifier.</p> <p>4. Unit has not provided adequate fine dust collection system (Dust doom) for collection of fine dust.</p> <p>5. All the provided water spraying facilities is observed non-operational.</p> <p>6. Unit has not provided metal road within premises.</p> <p>7. Manual water sprinkling is not carried out to eliminate, chance of fugitive emission due to vehicular movement.</p>
4.	Akshar Stone Crusher (PCB ID : 12212)	07/10/2022	<p>1. Unit has not covered discharge chute (transfer point) of primary and secondary crusher.</p> <p>2. Conveyor belts are covered from top only. All conveyor belts are not covered from side which resulting in heavy dusting.</p>	Show Cause Notice	03/03/2023	<p>1. Unit has not covered discharge chute (transfer point) of primary and secondary crusher.</p> <p>2. Vibrating screen classifier was not fully covered.</p> <p>3. Discharge chutes of screen classifier are not covered.</p>

Sr. No.	Name of the Unit	SCN issued on	Action taken for following	Further Action taken after SCN	Date of action taken	Action taken for following
			<p>3. Vibrating screen classifier is covered only from two sides. It is not fully covered. Discharge chutes of screen classifier are also not found covered.</p> <p>4. Unit has provided partially wind breaking wall in east direction.</p>	<p>Notice of Direction</p>	<p>22/07/2024</p>	<p>4. Unit has provided Dust doom but inadequate to control fugitive emission after the discharge of fine dust from conveyor belts.</p> <p>1. Unit has not covered discharge chute of primary, secondary crusher and vibrating screen classifier.</p> <p>2. Unit has not covered Conveyor belts &amp; vibrating screen adequately with G.I sheets.</p> <p>3. Dust doom is provided but inadequate to control fugitive emission after the discharge of fine dust from conveyor belts.</p> <p>4. Unit has provided wind breaking wall in east direction only, not provided wind breaking wall in rest of the direction.</p> <p>5. You were not compiling with the stone crushing units guidelines published by CPCB in July 2023.</p> <p>6. You were not compiling with the SCN-735047 dated. 03/03/2023</p>
				<p>Notice of Direction</p>	<p>24/01/2025</p>	<p>1. Your unit is observed in operation and heavy fugitive emission is observed due</p>

Sr. No.	Name of the Unit	SCN issued on	Action taken for following	Further Action taken after SCN	Date of action taken	Action taken for following
						<p>to stone crushing activity at primary &amp; secondary crushers, discharging of crushed material from screen classifiers to conveyer belts and discharging of crushed material from conveyer belts to on land for heaping.</p> <ol style="list-style-type: none"> <li>2. Unit has not provided APCM as per "Environment Guideline for Stone Crushing Units" published by CPCB on July-2023.</li> <li>3. Unit has not covered discharged chutes of primary crusher; secondary crusher and vibrating screen classifier.</li> <li>4. Unit has not covered Conveyor belts and vibrating screen classifier adequately with G.I. Sheets.</li> <li>5. All the provided water spraying facilities is observed non-operational.</li> <li>6. Unit has not provided metal road within premises.</li> <li>7. During inspection fine dust deposition on the ground in work zone area is observed.</li> <li>8. Manual water sprinkling is not carried out to eliminate chance of fugitive emission due to vehicular movement.</li> </ol>

Sr. No.	Name of the Unit	SCN issued on	Action taken for following	Further Action taken after SCN	Date of action taken	Action taken for following
						9. Wetting of land is not done.
5.	Shree Ganesh Stone Industry (PCB ID : 32039)	22/09/2021	<ol style="list-style-type: none"> <li>1. Your CCA has been expired dt.18/04/2021.</li> <li>2. Unit has not provided wind breaking wall.</li> <li>3. Conveyer belt; Screen Clarifier; crusher found partially covered.</li> </ol>	Notice of Direction	11/01/2022	<ol style="list-style-type: none"> <li>1. The validity of the CCA issued by the Board is expired on 08/03/2021.</li> <li>2. Unit has not constructed a wind-breaking wall.</li> <li>3. Unit has not constructed a kapachi/ metal road.</li> <li>4. Unit has not complied with the Show Cause Notice dated 22/09/2021 issued by the Board.</li> </ol>
				Show Cause Notice	07/10/2022	<ol style="list-style-type: none"> <li>1. Unit has not covered discharge chute (transfer point) of primary and secondary crusher.</li> <li>2. Conveyer belts are covered from top only. All conveyer belts are not covered from side which resulting in heavy dusting.</li> <li>3. Vibrating screen classifier is covered only from two sides. It is not fully covered. Discharge chutes of screen classifier are also not found covered.</li> <li>4. Unit has not provided wind breaking wall.</li> </ol>

Sr. No.	Name of the Unit	SCN issued on	Action taken for following	Further Action taken after SCN	Date of action taken	Action taken for following
				Notice of Direction	20/03/2023	<ol style="list-style-type: none"> <li>1. Fugitive emission was observed due to stone crushing activity at primary &amp; secondary crushers.</li> <li>2. Unit has provided water spraying facility which was observed non-operational.</li> <li>3. Unit has not provided adequate system for collection of fine dust.</li> <li>4. Discharge chutes of screen classifier are observed uncovered.</li> <li>5. Unit has not provided wind breaking wall.</li> <li>6. Unit has not operated water sprinkling system regularly to arrest fugitive dust emission.</li> </ol>
				Closure Direction	30/05/2023	<ol style="list-style-type: none"> <li>1. Heavy fugitive emission was observed arises at the place of screening, crushing, conveyer belts and screen discharge chute.</li> <li>2. Provided water sprinkling system at crushers, screen and all conveyer belts are not in operation.</li> <li>3. Provided Valves near to sprinklers at crushers, screen and conveyor belts in</li> </ol>

Sr. No.	Name of the Unit	SCN issued on	Action taken for following	Further Action taken after SCN	Date of action taken	Action taken for following
						<p>water supply pipe network are observed in closed position.</p> <ol style="list-style-type: none"> <li>4. Fine dust was observed on the ground in the work zone area due to inadequate collection mechanism.</li> <li>5. Fine dust deposited in the work zone area causes fugitive emissions due to vehicular movement and high wind velocity.</li> <li>6. Unit has not operated water sprinkling system continuously.</li> <li>7. Conveyor belts are found partly covered with roof sheet.</li> <li>8. Discharge chutes of primary crusher, secondary crusher and screen are not found covered.</li> <li>9. Wetting of land in premises area is not done.</li> <li>10. Unit has not provided wing breaking wall.</li> <li>11. Unit has not complied with Notice of Direction issued by Board on dated-20/03/2023.</li> </ol>

Sr. No.	Name of the Unit	SCN issued on	Action taken for following	Further Action taken after SCN	Date of action taken	Action taken for following
				Revocation of Closure Direction	09/12/2023	<ol style="list-style-type: none"> <li>1. No fugitive emission observed.</li> <li>2. Unit has provided water sprinkling at crusher, conveyor belts and vibrating screen classifier but in absence of power supply due to Biparjoy cyclone effect it is found not in operation during inspection.</li> <li>3. Provided valves near to sprinklers at crusher, screen and conveyor belts in water supply pipe work are observed open and it is in operative conditions.</li> <li>4. Unit has provided dust doom for collection of fine dust which is observed covered from top and side.</li> <li>5. No piles of fine dust, no fugitive dust emission and no vehicle movement observed.</li> <li>6. Unit has covered conveyor belt with G.I. Sheet adequately.</li> <li>7. Unit has covered discharge chute of primary, secondary crusher and vibrating screen classifier.</li> <li>8. Wetting of land is observed.</li> </ol>

Sr. No.	Name of the Unit	SCN issued on	Action taken for following	Further Action taken after SCN	Date of action taken	Action taken for following
						9. Unit has complied with notice of direction issued by board on dated 20/03/2023.
6.	Gayatri Stone Industries (PCB ID : 28378)	22/09/2021	1. Unit has not valid CCA of the Board. 2. Unit has not Provided Metal Road. 3. Conveyer belt is found partially covered with GI sheet.	Notice of Direction	11/01/2022	1. The validity of the CCA issued by the Board is expired on 17/03/2021. 2. The conveyor belt was found open. 3. The screen classifier was not fully covered with GI sheets. 4. A water sprinkling system has not been installed. 5. Unit has not complied with the Show Cause Notice dated 22/09/2021 issued by the Board.
				Show Cause Notice	13/07/2022	1. Conveyer belts, screen classifier, crusher found partially covered with GI sheet. 2. Unit has not provided adequate height of wind breaking wall. 3. Unit has not provided green belt. 4. Large quantity of fine dust found stored within premises.
				Notice of Direction	21/03/2023	1. Heavy dust emission was observed during stone crushing activity.

Sr. No.	Name of the Unit	SCN issued on	Action taken for following	Further Action taken after SCN	Date of action taken	Action taken for following
						<ol style="list-style-type: none"> <li>2. Unit has not covered discharge chute (transfer point) of primary and secondary crusher.</li> <li>3. Vibrating screen classifier was not fully covered.</li> <li>4. Discharge chutes of screen classifier are not covered.</li> <li>5. Wetting of land in premises area was not done.</li> <li>6. Huge stock of fine dust in pile form was observed in premises area.</li> </ol>
				Notice of Direction	22/07/2024	<ol style="list-style-type: none"> <li>1. Unit has no valid CC&amp;A of the board.</li> <li>2. Heavy dust emission was observed during stone crushing activity.</li> <li>3. Unit has not covered discharge chutes of primary crusher, secondary crusher and vibrating screen classifier.</li> <li>4. Conveyor belts and screen classifier are not adequately covered with G.I sheets.</li> <li>5. Unit has provided water sprinkling at crusher and vibrating screen classifier which is found not in operation during inspection.</li> </ol>

Sr. No.	Name of the Unit	SCN issued on	Action taken for following	Further Action taken after SCN	Date of action taken	Action taken for following
						<p>6. Manual water sprinkling is not carried out to eliminate chance of fugitive emission due to vehicular movements.</p> <p>7. You are not complying with stone crushing guideline published by CPCB Delhi in July 2023.</p> <p>8. You are not complying with Notice of Direction issued on dated. 20/03/2024.</p>
				Notice of Direction	24/01/2025	<p>1. Unit has not valid CC&amp;A of the board.</p> <p>2. Your unit is observed in operation and heavy fugitive emission is observed due to stone crushing activity at primary &amp; secondary crushers, discharging of crushed material from screen classifiers to conveyer belts and discharging of crushed material from conveyer belts to on land for heaping.</p> <p>3. Unit has not covered discharged chutes of primary crusher; secondary crusher and vibrating screen classifier.</p> <p>4. All the provided water spraying system facility is observed non-operational.</p>

Sr. No.	Name of the Unit	SCN issued on	Action taken for following	Further Action taken after SCN	Date of action taken	Action taken for following
						<p>5. Manual water sprinkling is not carried out to eliminate chance of fugitive emission, due to vehicular movement.</p> <p>6. Huge stock of fine dust in form of pile observed at premises of your unit.</p> <p>7. Unit has not provided APCM as per "Environment Guideline for Stone Crushing Units" published by CPCB-on July-2023.</p>
7.	Chamunda Stone Industries (PCB ID : 12222)	25/02/2019	<p>1. You are not operating Air Pollution Control measures efficiently.</p> <p>2. This indicates that Unit has failed to fulfill the conditions mentioned in the Consent Order. Consequently, Unit has rendered themselves liable to be prosecuted under the provisions of the above mentioned Sections-Acts.</p>	Notice of Direction	11/01/2022	<p>1. Unit has not constructed a wind-breaking wall.</p> <p>2. Unit has not constructed a kapachi/metal road.</p>
				Notice of Direction	20/03/2023	<p>1. Heavy dust emission was observed during stone crushing activity.</p> <p>2. Conveyor belts are found partly covered with roof sheet.</p> <p>3. Unit has provided water spraying facility which was observed non-operational.</p> <p>4. Discharge chutes of primary crusher, secondary crusher and screen are not found covered.</p>

Sr. No.	Name of the Unit	SCN issued on	Action taken for following	Further Action taken after SCN	Date of action taken	Action taken for following
						5. Wetting of land in premises area was not done. 6. Huge stock of fine dust in pile form was observed in premises area.
				Notice of Direction	19/03/2024	1. During the inspection unit found in operation and heavy fugitive dust emission observed at site. 2. Discharge chutes of primary crusher, secondary crusher and screen are found open. 3. Unit is not complying with NOD dated. 20/03/2023. 4. Unit is not complying with stone crushing guideline published by CPCB Delhi in July 2023.
				Notice of Direction	24/01/2025	1. Your unit was observed in operation and heavy fugitive dust emission observed due to stone crushing activity at primary & secondary crusher, discharging of crushed material from screen classifier to conveyor belts to on land for heaping. 2. Unit has not provided APCM as per Environmental Guidelines for stone

Sr. No.	Name of the Unit	SCN issued on	Action taken for following	Further Action taken after SCN	Date of action taken	Action taken for following
						<p>crushing unit Published by CPCB on July-2023.</p> <ol style="list-style-type: none"> <li>3. Unit has not covered discharge chute of primary, secondary crushers and vibrating screen classifier.</li> <li>4. Unit has not covered conveyor belts adequately with G.I. sheet.</li> <li>5. Unit has not provided adequate dust collection system (Dust doom) for collection of fine dust.</li> <li>6. All the provided water spraying facility is observed non-operational.</li> <li>7. During inspection fine dust deposition on the ground in work zone area is observed.</li> <li>8. Manual Water sprinkling is not carried out to eliminate chance of fugitive emissions due to vehicular movement.</li> <li>9. Huge stock of fine dust in form of pile observed at premises of your unit.</li> <li>10. Wetting of land is not done.</li> </ol>
8.		22/09/2021	1. Unit has not provided wind breaking wall.	Notice of Direction	11/01/2022	1. A water sprinkling system has not been installed by you.

Sr. No.	Name of the Unit	SCN issued on	Action taken for following	Further Action taken after SCN	Date of action taken	Action taken for following
	Jaybhav Stone Industries (PCB ID : 33054)		2. Unit has not provided Kapchi /Metal road.			2. Unit has not constructed a wind-breaking wall. 3. Unit has not constructed a kapachi/metal road. 4. Unit has not complied with the Show Cause Notice dated 22/09/2021 issued by the Board.
				Show Cause Notice	03/03/2023	1. Unit has not covered discharge chute (transfer point) of primary and secondary crusher. 2. Discharge chutes of screen classifier are not covered. 3. Unit has provided Dust doom but inadequate to control fugitive emission after the discharge of fine dust from conveyor belts.
				Notice of Direction	22/07/2024	1. Discharge chute of primary crusher, secondary crusher and screen are found open. 2. Conveyor belts and vibrating screen are not adequately covered with G.I sheet. 3. During inspection pilling of fine dust observed within premises.

Sr. No.	Name of the Unit	SCN issued on	Action taken for following	Further Action taken after SCN	Date of action taken	Action taken for following
				Notice of Direction	24/01/2025	<p>4. You were not compiling with stone crushing guideline published by CPCB Delhi in July 2023.</p> <p>1. Your unit is observed in operation and heavy fugitive emission is observed due to stone crushing activity at primary &amp; secondary crushers, discharging of crushed material from screen classifiers to conveyer belts and discharging of crushed material from conveyer belts to on land for heaping.</p> <p>2. Unit has not provided APCM as per "Environment Guideline for Stone Crashing Units" published by CPCB on July-2023.</p> <p>3. Unit has not covered discharged chutes of primary crusher; secondary crusher and vibrating, screen classifier.</p> <p>4. Unit has not provided dust doom for collection of fine dust which is not adequately covered.</p> <p>5. All the provided water spraying facilities is observed non-operational.</p>

Sr. No.	Name of the Unit	SCN issued on	Action taken for following	Further Action taken after SCN	Date of action taken	Action taken for following
						<p>6. Unit has not provided metal/Kapachi road within premises.</p> <p>7. During inspection fine dust deposition on the ground in work zone area is observed.</p> <p>8. Manual water sprinkling is not carried out to eliminate chance of fugitive emission due to vehicular movement.</p> <p>9. Huge stock of Fine dust in form of pile observed at premises of your unit.</p> <p>10. Wetting of land is not done.</p>

### 3. CONCLUSION:

In accordance with the Hon'ble NGT order 16/06/2025, a detailed status and action taken report outlines regulatory measures including Show Cause Notices, Notices of Direction, and Closure Directions issued over time for environmental violations against the following eight stone industries are annexed as:

1. Annexure-A for M/s. Shree Nilkanth Stone Industries (PCB ID: 20444)
2. Annexure-B for M/s. Shreenathji Stone Industries (PCB ID: 37485)
3. Annexure-C for M/s. Santosh Quarry (PCB ID: 25779)
4. Annexure-D for M/s. Akshar Stones (PCB ID: 12212)
5. Annexure-E for M/s. Shree Ganesh Stone (PCB ID: 32039)
6. Annexure-F for M/s. Gayatri Stone Industries (PCB ID: 28378)
7. Annexure-G for M/s. Chamunda Stone (PCB ID: 12222)
8. Annexure-H for M/s. Jaybhav Stone Industries (PCB ID: 33054)

Further, the Regional Officer - Surendranagar has been instructed to have close watch on the stone crushing industries in the Surendranagar region with respect to the air pollution.

## GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

By R.P.A.D.

**NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE AIR ACT) AS AMENDED FROM TIME TO TIME.**

WHEREAS you M/s. Shri Nilkanth Stone Industries, are having an industrial plant at S.No.2014, Near GEB, Village - Sayla, Tal: Sayla, Dist. : Surendranagar- 363430 for manufacturing of Grit, Kapchi/Grit/Powder -1800 MT/Day

AND WHEREAS the Gujarat Pollution Control Board has granted you consolidated consent and authorization (CC&A) under the provisions of the Water Act, the Air Act vide letter no. GPCB/CC&A/ SRN-555(2)/PCB ID-20444/ CCA- Renewal/ 2164 Date: 15/12/2020, order No. AW-43869 which is valid up to 13/10/2025 with the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 18/04/2024 w.r.to complaint by the authorized officers of the Board, following was observed:

1. Heavy fugitive dust emission observed during inspection.
2. You have not covered discharge chutes of primary crusher, secondary crusher and vibrating screen.
3. You have not covered conveyor belts & vibrating screen adequately with G.I sheet.
4. You have not provided water sprinkling at crusher and vibrating screen classifier which were found not in operation during inspection.
5. Dust boom is provided but inadequate to control fugitive emission after the discharge of fine dust from conveyor belts
6. Wind breaking wall observed in only north-East direction, Not provided Wind Breaking wall in rest of the Directions.
7. You have not provided metal/kapchi road.
8. No water sprinkling was carried out in plant premises.
9. You have not complying with stone crushing guidelines published by CPCB Delhi in July 2023

Now, therefore I **Mehul Patel, Unit Head**, Gujarat Pollution Control Board propose to issue Notice under section (31) (A) of Air (Prevention and Control of Pollution) Act-1981 as under:-

1. Why not to issue direction under section 31(A) of Air (Prevention and control of pollution) Act – 1981 to prohibit you from manufacturing activity?
2. Why not to direct to concern authority for disconnection of Power Supply & Water Supply of your industrial plant?

You are hereby directed to reply with compliance of above point within 15 days on receipt of this notice failing which directions as proposed above will be deemed to be passed without further reference to you. This Notice is hereby issued as an "opportunity of being heard" following principal of Natural justice prior taking any stringent action.

For and on behalf of  
Gujarat Pollution Control Board

*Mehul Patel*  
22/07/24  
(Mehul Patel)  
Unit Head

NO: GPCB/ SN/ CCA -8/ ID-20444/

Date: /07/2024

**Issued to:**  
**M/s. Shri Nilkanth Stone Industries,**  
**S.No.2014, Near GEB,**  
**Village- Sayla,**  
**Tal: Sayla,**  
**Dist.: Surendranagar-363430**

Outward No:816784,22/07/2024



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

By R.P.A.D.

**NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE AIR ACT) AS AMENDED FROM TIME TO TIME.**

WHEREAS you M/s. Shree Nilkanth Stone, are having an industrial plant at Sr. No. 2014, Near GEB N.H. No. 8, Vil: Sayla, Tal: Sayla, Dist: Surendranagar- 363430 for manufacturing of Kapachi/Grit/Metal-1800MT/Month.

AND WHEREAS the Gujarat Pollution Control Board has granted your consent to establish under the provisions of the Water Act, the Air Act vide letter no. GPCB/CCA-SN-555(2)/ID-20444/CCA-Renewal/15902 Order No.CCA-AWH-43869 valid up to 13/10/2025 with the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 17/12/2024 w.r.to complaint by the authorized officers of the Board, following was observed:

1. You have not covered discharge chute of primary, secondary crushers and vibrating screen classifier
2. You have not covered conveyor belt & vibrating screen adequately with G I sheet.
3. You have not provided adequate dust collection system (Dust doom) for collection of fine dust.
4. All the provided water spraying facility is observed non-operational.
5. Wind breaking wall observed in only North-East direction, you have not provided wind breaking wall in rest of the directions.
6. You have not provided Metal/Kapchi road.
7. Fine dust deposition on the ground, in work zone area is observed.
8. You have not provided Water sprinkling system out your plant premises.

Now, therefore I **Mehul Patel, Unit Head**, Gujarat Pollution Control Board propose to issue Notice under section (31) (A) of Air (Prevention and Control of Pollution) Act-1981 as under:

1. Why not to issue direction under section 31(A) of Air (Prevention and control of pollution) Act - 1981 to prohibit you from manufacturing activity?
2. Why not to direct to concern authority for disconnection of Power Supply & Water Supply of your industrial plant?
3. Submit compliance of above non-compliance.

You are hereby directed to reply with compliance of above point within 15 days on receipt of this notice failing which directions as proposed above will be deemed to be passed without further reference to you. This Notice is hereby issued as an "opportunity of being heard" following principle of Natural justice prior taking any stringent action.

For and on behalf of  
Gujarat Pollution Control Board

*Mehul Patel*  
24/12/25  
(Mehul Patel)  
Unit Head

Date: 26/12/2025

NO: GPCB/ SN/ CCA -8/ ID-20444/

Issued to:

M/s. Shree Nilkanth Stone,  
Sr. No. 2014,  
Near GEB, N.H. No. 8  
Vil: Sayla, Tal: Sayla,  
Dist: Surendranagar- 363430

Copy to:

The Regional Office,

Gujarat Pollution Control Board, Surendranagar..... To follow up for the compliance and verification of order and to carry out sampling and send IR & AR within 15 days as per policy of the board.

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>



# SHOW CAUSE NOTICE <sup>199</sup>

PCB ID : 20444  
Legal ID : 63720

Gujarat Pollution Control Board  
SurendraNgr  
KRUSHNA BHUVAN, JADESHVAR SOCIETY  
NR. PTC HOSTEL Wadhwan - 363 030  
SurendraNgr  
Tele : 02752-242121, 242122

ACT : Air

Show Cause Notice DATE : 14/02/2024

WHEREAS, the Officials of the Gujarat Pollution Control Board (hereinafter referred to as the Board, in short), conducted inspection on 31/01/2024 in order to verify the statements made by you in your application for Consent to Operate under the Air Act / to ascertain the Compliances of Conditions specified in Consent Order.

WHEREAS during the inspection it was observed that:-

**Reason :**

- (1) Discharge chute (transfer point) of primary and secondary crushers found open.
- (2) Unit has not covered conveyer belts, screen classifier found partially covered, dust doom found open from top side. Wind breaking wall observed in one direction only.
- (3) Unit has not provided metal/Kapachi road. No water sprinkling carried out in plant premises.
- (4) Unit is not complying with stone crushing guideline published by CPCB Delhi in July 2023.

NOW THEREFORE, in exercise of the powers vested with this Board

Under section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981

notice is hereby served on you, to show cause within 15 days from the date of receipt of this show cause notice in view of the non compliance observed above and why legal action should not be initiated as per the provision of the Acts which may include rejection of your application and suspension/ closure of your unit.

**For and on behalf of  
Gujarat Pollution Control Board**

**F.M.Modi, ROH**

**NO : SCN-783848 , 14/02/2024**

**Shri Nilkanth Stone Ind,  
S.N. 2014, NR-GEB, N.H-8,  
SAYLA,  
SAYLA,  
Dist : Surendranagar, Tal : Sayla, SIDC : Not In Gidc  
Phone : 9909035235**

COPY TO :-

The Unit Head(P.C.B.), Surendranagar

For Your Information.



# 200 ANNEXURE-B GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY R.P.A.D

હવા પ્રદૂષણ (નિવારણ અને નિયંત્રણ) અધિનિયમ -૧૯૮૧ની કલમ ૩૧-એ હેઠળ ઉદ્યોગ બંધ કરવાનો હુકમ

આપનું એકમ મે. શ્રીનાથજી સ્ટોન ક્ષર, સર્વે નંબર-૨૦૧૩/પી જી.ઇ.બી.સબ સ્ટેશનની બાજુમાં, નેશનલ હાઇવે કોસ રોડ, તા- સાયલા, જી.સુરેન્દ્રનગર-૩૬૩૪૩૦ ઠેકાણે ઉદ્યોગ ચલાવો છો અને Grit/Kapchi/Metal-૧૩૩૩૩MT/M નું ઉત્પાદન કરો છો.

આપને જણાવવામાં આવે છે કે, બોર્ડના હુકમ નંબર.AW-૨૬૨૪૫ તા.૨૭/૧૧/૨૦૧૭ થી સીસીએની મંજૂરી આપેલ હતી. જેની મુદત તા.૦૭/૧૧/૨૦૧૮ સુધીની હતી. જે પૂર્ણ થઈ ગયેલ છે અને આપ દ્વારા ત્યારબાદ બોર્ડની સીસીએ મેળવવામાં આવેલ નથી. એટલે કે આપ બોર્ડની સીસીએ વગર આપની ઉત્પાદન પ્રવૃત્તિ/પ્લાન્ટ ચલાવો છો. જેથી શરતોનું આપના દ્વારા પાલન કરેલ નથી.

આપને જણાવવાનું કે, આપના એકમની તા:૧૦/૦૨/૨૦૨૨ ના રોજ હવા અધિનિયમની કલમ-૨૪ હેઠળ બોર્ડના અધિકારીઓએ મુલાકાત લીધેલ ત્યારે નીચે મુજબની વિગતો જાણવા મળેલ હતી.

૧. આપની સીસીએની અવધિ તા. ૦૭/૧૧/૨૦૧૮ ના પૂર્ણ થઈ ગયેલ છે અને હજી સુધી રીન્યુ કરવા માટે અરજી કરેલ નથી
૨. આપના દ્વારા એકમમાં વિન્ડ બેકીંગ વોલ બનાવેલ નથી.
૩. આપના દ્વારા એકમમાં કપચી/મેટલ રોડ બનાવેલ નથી.
૪. બધા કન્વેયર બેલ્ટ ક્ષર અને સ્ક્રીન કલાસીફાયર ખુલ્લા જોવા મળેલ.
૫. મુલાકાત સમયે વાહનોની અવરજવરનાં કારણે નરી આંખે ઝ્યુઝીટીવી એમીશન( હવા પ્રદૂષણ) જોવા આવેલ.
૬. આપને બોર્ડ દ્વારા તા. ૧૧/૦૧/૨૦૨૨ ના રોજ પાઠવેલ હવા પ્રદૂષણ અધિનિયમ-૧૯૮૧ અંતર્ગત પાઠવેલ નોટીસનું પાલન કરેલ નથી.

હુકમ

ઉપરોક્ત સંજોગોમાં હું ડી.એમ.ઠાકર, પર્યાવરણ ઈજનેર, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, હવા પ્રદૂષણ (નિવારણ અને નિયંત્રણ) અધિનિયમ-૧૯૮૧ની કલમ ૩૧-(એ) હેઠળ આજ્ઞાનુસાર નીચે મુજબ હુકમ કરું છું.

૧. દિન-૧૫ ની અસરથી આપના ઉદ્યોગની ઉત્પાદન પ્રક્રિયા બંધ કરશો.
૨. જો આપની ઉત્પાદન પ્રક્રિયા આપના પોતાના (કેપ્ટીવ) પાવર પ્લાન્ટ કે. ડી.જી. સેટથી ચાલતી હોય તો તે પણ બંધ કરશો.
૩. દિન-૧૫ની અસરથી આપના ઉદ્યોગનો વીજ પુરવઠો વીજ કંપની એ જ્યાં સુધી અન્ય હુકમ ન થાય ત્યાં સુધી કાપી નાખવો.
૪. આપના દ્વારા સીસીએની અરજી કરવાની રહેશે અને યોગ્ય હવા પ્રદૂષણ નિયંત્રણના સાધનો લગાવવાના રહેશે.
૫. આપના દ્વારા રીવોકેશન અરજી સમયે રૂ.૭૫૦૦૦/- બેન્ક ગેરંટી જમા કરવાની રહેશે.
૬. માનનીય એન.જી.ટી ના હુકમ મુજબ રીવોકેશન સમયે Interim EDC ભરવાની રહેશે.

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના નામે અને વતી

D. M. Thakur  
(ડી.એમ.ઠાકર)

પર્યાવરણ ઈજનેર

*Clean Gujarat Green Gujarat*

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

નંબર :- જીપીસીબી/સીસીએ /એસ.એન-૪૨૩/આઇડી-૩૭૪૮૫/

તા. ૦૩/૨૦૨૨

પ્રતિ,

મે. શ્રીનાથજી સ્ટોન ક્વેર,

સર્વે નંબર-૨૦૧૩/પી

જી.ઇ.બી.સબ સ્ટેશનની બાજુમાં, નેશનલ હાઇવે કોસ રોડ,

તા- સાયલા , જી.સુરેન્દ્રનગર-૩૬૩૪૩૦

૧) પ્રતિ,

ચેરમેન & મેનેજીંગ ડીરેક્ટરશ્રી,

પશ્ચિમ ગુજરાત વિજ કંપની લી.,

કોર્પોરેટ ઓફીસ, લક્ષ્મિનગર,

રાજકોટ.

૨) પ્રતિ

નાયબ ઇજનેરશ્રી,

પશ્ચિમ ગુજરાત વિજ કંપની લી.,

સર્કલ ઓફીસ, કેલાશ પાર્ક ની સામે બસ સ્ટેન્ડ રોડ,

જી. સુરેન્દ્રનગર.

૩). નાયબ ઇજનેર

પશ્ચિમ ગુજરાત વિજ કંપની લીમીટેડ

સબ ડીવીઝન.તા.સાયલા

જી. સુરેન્દ્રનગર.

આથી તમોને વિનંતી કરવામાં આવે છે કે, મે. શ્રીનાથજી સ્ટોન ક્વેર, સર્વે નંબર-૨૦૧૩/પી જી.ઇ.બી.સબ સ્ટેશનની બાજુમાં, નેશનલ હાઇવે કોસ રોડ, તા- સાયલા , જી.સુરેન્દ્રનગર-૩૬૩૪૩૦ વીજ પુરવઠો હુકમ થયાની તારીખથી દિન)૧૫ દિવસે કાપી નાખવો અને તેની જાણ લેખિત પત્રથી બોર્ડને કરવી.

ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડના નામે અને વતી

D. M. Thakur

(ડી.એમ.ઠાકર)

પર્યાવરણ ઇજનેર

નકલ રવાના:-

૧) પ્રાદેશિક અધિકારીશ્રી, સુરેન્દ્રનગર ..... ઉપરોક્ત હુકમના અમલવારી કરાવવા તથા તેનો

અહેવાલ મોકલાવવા વિનંતી સહ.

૨) સંલગ્ન ફાઇલ..

Outward No: 62528/2022



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PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

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હવા પ્રદૂષણ (નિવારણ અને નિયંત્રણ) અધિનિયમ -૧૯૮૧ની કલમ ૩૧ અ હેઠળ ઉદ્યોગને સુચના  
(નોટીસ)

આપનું એકમ મે. શ્રીનાથજી સ્ટોન ક્ષર, સર્વે નંબર-૨૦૧૩/પી જી.ઇ.બી.સબ સ્ટેશનની બાજુમાં નેશનલ હાઇવે કોસ રોડ, તા- સાયલા, જી.સુરેન્દ્રનગર-૩૬૩૪૩૦ ઠેકાણે ઉદ્યોગ ચલાવો છો અને Grit/Kapchi/Metal-૧૩૩૩૩MT/Mનું ઉત્પાદન કરો છો.

આપને જણાવવામાં આવે છે કે, બોર્ડના હુકમ નંબર.AW-૨૬૨૪૫ તા.૨૭/૧૧/૨૦૧૭ થી સીસીએની મંજૂરી આપેલ હતી. જેની મુદત તા.૦૭/૧૧/૨૦૧૮ સુધીની હતી. જે પૂર્ણ થઈ ગયેલ છે અને આપ દ્વારા ત્યારબાદ બોર્ડની સીસીએ મેળવવામાં આવેલ નથી. એટલે કે આપ બોર્ડની સીસીએ વગર આપની ઉત્પાદન પ્રવૃત્તિ/પ્લાન્ટ ચલાવો છો.. જેથી શરતોનું આપના દ્વારા પાલન કરેલ નથી.

આપને જણાવવાનું કે, એકમની તા:૦૧/૧૨/૨૦૨૧ ના રોજ હવા અધિનિયમની કલમ-૨૪ હેઠળ બોર્ડના અધિકારીઓએ મુલાકાત લીધેલ ત્યારે એકમ કાર્યરત જોવા મળેલ તથા નીચે મુજબની વિગતો જાણવા મળેલ હતી.

૧. આપની સીસીએની અવધિ તા. ૦૭/૧૧/૨૦૧૮ ના પૂર્ણ થઈ ગયેલ છે. અને હજી સુધી રીન્યુ કરવા માટે અરજી કરેલ નથી
૨. આપના દ્વારા વિન્ડ બેકીંગ વોલ બનાવેલ નથી.
૩. આપના દ્વારા કપચી/મેટલ રોડ બનાવેલ નથી.
૪. બંધા કન્વેયર બેલ્ટ ક્ષર અને સ્ક્રીન ક્લાસીફાયર ખુલ્લા જોવા મળેલ.
૫. મુલાકાત સમયે નરી આંખે ફ્યુઝીટીવી એમીશન( હવા પ્રદૂષણ) જોવા આવેલ.

- વધુમાં આપના વિસ્તારમાં હવા પ્રદૂષણની ગંભીર ફરિયાદ અત્રે મળેલ છે.
- આપના દ્વારા યોગ્ય રીતે હવા પ્રદૂષક નિયંત્રકો બેસાડેલ નથી તથા સ્ટોન ક્ષીંગ એકમો માટેની બોર્ડની ગાઈડલાઈનનું પાલન કરવામાં આવતું નથી.
- વધુમાં બોર્ડ દ્વારા કુદરતી ન્યાય સિંધાતને અનુસરીને, વધુ કડક કાર્યવાહી કરતા પૂર્વ આપને સાંભળવાની અંતિમ તકના ભાગરૂપે આ નોટીસ દ્વારા, ઉપરોક્ત સંજોગોમાં હું (ડી.એમ.ઠાકર), પર્યાવરણ ઇજનેર, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, હવા અધિનિયમની કલમ -૩૧ અ હેઠળ મળેલ સત્તાની રૂએ નીચે મુજબ સુચના આપું છું કે,

૧. આપના ઉદ્યોગની ઉત્પાદન પ્રક્રિયા બંધ કરવા હવા અધિનિયમ-૧૯૮૧ની કલમ-૩૧અ હેઠળ શા માટે આદેશ આપવા ?

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2. જો આપની ઉત્પાદન પ્રક્રિયા આપના પોતાના (કેપ્ટીવ) પાવર પ્લાન્ટ કે ડી.જી. સેટથી ચાલતી હોય તો તે પણ ઉપરોક્ત હવા અધિનિયમ-૧૯૮૧ની કલમ-૩૧ અ હેઠળ શા માટે સીલ અને બંધ કરવાના આદેશ ન આપવા?
3. આપના ઉદ્યોગને મળતો વીજ પુરવઠો અને પાણી પુરવઠો કાપી નાખવાના ઉપરોક્ત અધિનિયમ ૧૯૮૧ની કલમ-૩૧ અ હેઠળ શા માટે આદેશ ન આપવા ?

જો આપ દિન-૧૫માં આપની લેખિત રજૂઆત કરવામાં કે ખુલાસો કરવામાં નિષ્ફળ જશો તો આપને આ બાબતે રજૂઆત કરવાની રહેતી નથી તેમ માનીને બોર્ડને હવા અધિનિયમ-૧૯૮૧ની કલમ-૩૧ અ હેઠળ ઉપર મુજબનો આદેશ આપવાની ફરજ પડશે અને તે માટેની સઘળી જવાબદારી આપની રહેશે જેનો નોંધ લેશો.

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના નામે અને વતી

D. M. Thakkar  
11/01/2022  
(ડી.એમ.ઠાકર)  
પર્યાવરણ ઇજનેર

નંબર :- જીપીસીબી/સીસીએ /એસ.એન-૪૨૩ /આઇડી-૩૭૪૮૫/

તા. / ૦૧/૨૦૨૨

મે. શ્રીનાથજી સ્ટોન કશર,

સર્વે નંબર-૨૦૧૩/પી

જી.ઇ.બી.સબ સ્ટેશનની બાજુમાં, નેશનલ હાઇવે ક્રોસ રોડ.

તા- સાયલા,

જી.સુરેન્દ્રનગર-૩૬૩૪૩૦

Outward No: 620805, 11/01/2022



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PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

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હવા પ્રદૂષણ (નિવારણ અને નિયંત્રણ) અધિનિયમ -૧૯૮૧ ની કલમ-૩૧-અ હેઠળ ઉદ્યોગને પાઠવતી આદેશાત્મક સુચના પત્ર (નોટીસ ઓફ ડાયરેક્શન)

આપ મે. શ્રીનાથજી સ્ટોન ક્ષર, પ્લોટ નં:આરએસ નં.૨૦૧૩/પી, જીઇબી સબ સ્ટોશનની બાજુમાં, સાયલા-૩૬૩૪૩૦, તા- સાયલા, જિ.સુરેન્દ્રનગર ઠેકાણે ઉદ્યોગ ચલાવો છો ગ્રીટ/કપચી/મેટલ નું ઉત્પાદન કરો છો.

આપને જણાવવામાં આવે છે કે, બોર્ડ દ્વારા ઉદ્યોગ ચલાવવા સારૂ લેવામાં આવતી સીસીએ મંજૂરી આપના એકમ દ્વારા મેળવવા આવેલ નથી.

આપને જણાવવાનું કે, આપના ઉદ્યોગની સ્થળ મુલાકાત તા-૧૭/૦૧/૨૦૧૯ નાં રોજ હવા અધિનિયમ કલમ-૨૪ હેઠળ બોર્ડનાં અધિકારીઓએ આપના એકમ સામે મળેલ ફરીયાદ અનુસંધાને લીધેલ ત્યારે એકમ કાર્યરત જણાયેલ તેમજ નીચે મુજબની વિગતો જાણવા મળેલ હતી.

- મુલાકાત સમયે એકમ કાર્યરત માલુમ પાડેલ છે.
- એકમના કન્વેયર બલ્ટને GI Sheet થી અધુરાં ઢાંકવામાં આવેલ છે.
- એકમ દ્વારા ડસ્ટ ડોમ પુરો પાડવામાં આવેલ છે. પરંતુ ઉપરથી ઢાંકવામાં આવેલ નથી.
- ડસ્ટ સપ્રેશન સિસ્ટમ પુરૂ પાડવામાં આવેલ છે. પરંતુ મુલાકાત સમયે બંધ માલુમ પડેલ છે.
- મુલાકાત સમયે હેવી ડસ્ટીંગ જોવા મળેલ છે.
- આપના એકમ દ્વારા બોર્ડ દ્વારા CCA ની શરતોનું પાલન કરવામાં આવતું નથી.

ઉપરોક્ત સંજોગોમાં હું (ડી.એમ.ઠાકર) પર્યાવરણ ઇજનેર ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, હવા અધિનિયમની કલમ -૩૧ અ હેઠળ નીચે મુજબ સુચના આપુ છું કે,

- ૧) આપના ઉદ્યોગની ઉત્પાદન પ્રક્રિયા બંધ કરવા હવા અધિનિયમ-૧૯૮૧ ની કલમ-૩૧ અ હેઠળ શા માટે આદેશ ન આપવા ?
- ૨) જો આપની ઉત્પાદન પ્રક્રિયા આપના પોતાના (કેપ્ટીવ) પાવર પ્લાન્ટ કે ડી.જી. સેટથી ચાલતી હોય તો તે પણ બંધ કરાવવા ઉપરોક્ત અધિનિયમ-૧૯૮૧ કલમ-૩૧ અ હેઠળ શા માટે સીલ અને બંધ કરવાનાં આદેશ ન આપવા?
- ૩) આપના ઉદ્યોગનો વીજ પુરવઠો અને પાણી પુરવઠો કાપી નાખવાનાં ઉપરોક્ત અધિનિયમ-૧૯૮૧ ની કલમ-૩૧ અ હેઠળ શા માટે આદેશ ન આપવા ?

(પાછળ)

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જો આપને દિન-૧૫ માં આપની લેખીત રજુઆત કરવામાં કે ખુલાસો કરવામાં નિષ્ફળ જશો તો આપને આ બાબતે રજુઆત કરવાની રહેતી નથી તેમ માનીને બોર્ડને હવા અધિનિયમ-૧૯૮૧ ની કલમ-૩૧ અ હેઠળ ઉપર મુજબનો આદેશ આપવાની ફરજ પડશે અને તે માટેની સઘળી જવાબદારી આપની રહેશે. જેની નોંધ લેશો.

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના નામે અને વતી,

D.M. Thacker  
31/1/19

(ડી.એમ.ઠાકર)

પર્યાવરણ ઇજનેર

નંબર :-જીપીસીબી/સીસીએ/એસ.એન-૪૨૩/આઇ ડી નં- ૩૭૪૮૫/

પ્રતિશ્રી,

મે. શ્રીનાથજી સ્ટોન ક્ષર,

પ્લોટ નં:આરએસ નં.૨૦૧૩/પી,

જીઇબી સબ સ્ટોશનની બાજુમાં,

સાયલા-૩૬૩૪૩૦,

તા- સાયલા,

જિ.સુરેન્દ્રનગર

Outward No:493367,02/02/2019



# 206 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D.

## NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE AIR ACT) AS AMENDED FROM TIME TO TIME.

WHEREAS you M/s. Shreenathji Stone Crusher is having an industrial plant at, R.S.No.2013/P, Near GEB Sub Station, Near Santhosh Quarry, Tal- Sayla, Dist. – Surendranagar for manufacturing of Kapachi /Grit/Metal.

AND WHEREAS the Gujarat Pollution Control Board has granted your consent to establish under the provisions of the Water Act, the Air Act vide letter no. GPCB/CC&A/SRN-953/PCB ID-37485/CCA-Renewal/3197, order No.CCA-AW-57636 which is valid up to 30/06/2027 with the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 03/02/2023 by the authorized officers of the Board, w.r.to complaint and following was observed:

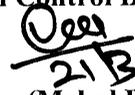
1. Heavy dust emission was observed during stone crushing activity.
2. You have not covered discharge chute (transfer point) of primary and secondary crusher.
3. Conveyor belts are found partly covered with roof sheet.
4. Water sprinkling system was observed not in operation.
5. You have not provided dust suppression system to suppress fine dust.
6. Huge stock of fine dust in pile form was observed in premises area.
7. You have provided wind breaking wall only one side.
8. You have been given a trial revocation by the Board for 3 months on 12/10/2022 which has been expired and you have not applied for permanent revocation.

Now, therefore I **Mehul Patel, Unit Head**, Gujarat Pollution Control Board propose to issue Notice under section (31) (A) of Air (Prevention and Control of Pollution) Act-1981 as under:

1. Why not to issue direction under section 31(A) of Air (Prevention and control of pollution) Act – 1981 to prohibit you from manufacturing activity?
2. Why not to direct to concern authority for disconnection of Power Supply & Water Supply of your industrial plant?

You are hereby directed to reply with compliance of above point within 15 days on receipt of this notice failing which directions as proposed above will be deemed to be passed without further reference to you. This Notice is hereby issued as an “opportunity of being heard” following principal of Natural justice prior taking any stringent action.

For and on behalf of  
Gujarat Pollution Control Board

  
21/3  
(Mehul Patel)  
Unit Head

NO: GPCB/CCA/SN-423/ID-37485/

Date: /03/2023

Issued to:

M/s. Shreenathji Stone Crusher,  
R.S. No.2013/P, Near GEB Sub Station,  
Near Santhosh Quarry,  
Tal- Sayla, Dist. – Saurendranagar-363430

*Clean Gujarat Green Gujarat*

ID- 37485

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

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# 207 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,  
GANDHINAGAR - 382010,  
(T) 079-23232152

By R.P.A.D.

**NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE AIR ACT) AS AMENDED FROM TIME TO TIME.**

WHEREAS you M/s. Shreenathji Stone Crusher, are having an industrial plant at Sr. No. 2013/ P, Near GEB Sub Station, Near Santosh Quarry, Vil: Sayla, Tal: Sayla, Dist: Surendranagar-363430 for manufacturing of Kapachi/ Grit/ Rubble – 13,333 MT/Month.

AND WHEREAS the Gujarat Pollution Control Board has granted you consolidated consent and authorization (CC&A) under the provisions of the Water Act, the Air Act vide letter no. GPCB/CC&A/ SRN-953/PCB ID-37485/ CCA- Renewal/ 3197 Date: 13/10/2022, order No. AW-57636 which is valid up to 30/06/2027 with the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 18/04/2024 w.r.to complaint by the authorized officers of the Board, following was observed:

1. You have not covered discharge chute of primary, secondary crushers and vibrating screen classifier
2. You have not covered conveyor belt & vibrating screen adequately with G.I sheet.
3. You have not provided adequate fine dust collection system (Dust dome) for collection of fine dust
4. You were not complying with stone crushing guideline published by CPCB Delhi in July 2023.
5. You are not complying with the notice of direction issued on date. 21/03/2023, dated. 19/03/2024 and trial revocation order dtd. 12/10/2022.

Now, therefore I **Mehul Patel, Unit Head**, Gujarat Pollution Control Board propose to issue Notice under section (31) (A) of Air (Prevention and Control of Pollution) Act-1981 as under:-

1. Why, not to issue direction under section 31(A) of Air (Prevention and control of pollution) Act – 1981 to prohibit you from manufacturing activity?
2. Why not to direct to concern authority for disconnection of Power Supply & Water Supply of your industrial plant?

You are hereby directed to reply with compliance of above point within 15 days on receipt of this notice failing which directions as proposed above will be deemed to be passed without further reference to you. This Notice is hereby issued as an “opportunity of being heard” following principal of Natural justice prior taking any stringent action.

For and on behalf of  
Gujarat Pollution Control Board

*Mehul Patel*  
22/07/24.

(Mehul Patel)  
Unit Head

Date: /07/2024

NO: GPCB/ SN/ CCA -423/ ID-37485/  
Issued to:  
M/s. Shreenathji Stone Crusher,  
R.S. No. 2013/ P,  
Near GEB Sub Station, Near Santosh Quarry,  
Vill: Sayla,  
Tal: Sayla, Dist: Surendranagar- 363430

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>



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# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

By R.P.A.D.

**NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE AIR ACT) AS AMENDED FROM TIME TO TIME.**

WHEREAS you M/s. Shreenathji Stone Crusher, are having an industrial plant at Sr. No. 2013/ P, Near GEB Sub Station, Near Santosh Quarry, Vil: Sayla, Tal: Sayla, Dist: Surendranagar- 363430 for manufacturing of Kapachi/ Grit/ Rubble – 13,333 MT/Month.

AND WHEREAS the Gujarat Pollution Control Board has granted your consent to establish under the provisions of the Water Act, the Air Act vide letter no. GPCB/CCA-SN-593/ID-37485/CCA-Renewal/3197 Order No.CCA-AWH-57636 valid up to 30/06/2027 with the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 17/12/2024 w.r.to complaint by the authorized officers of the Board, following was observed:

1. You have not covered discharge chute of primary, secondary crushers and vibrating screen classifier
2. You have not covered conveyor belt & vibrating screen adequately with G.I sheet.
3. You have not provided adequate dust collection system (Dust doom) for collection of fine dust.
4. You have not provided wind breaking wall in periphery of your unit.
5. You have not provided Metal/Kapchi road.
6. You have not provided Water sprinkling system out your plant premises.
7. You were not complying with stone crushing guideline published by CPCB Delhi in July 2023.

Now, therefore I **Mehul Patel, Unit Head**, Gujarat Pollution Control Board propose to issue Notice under section (31) (A) of Air (Prevention and Control of Pollution) Act-1981 as under:

1. Why not to issue direction under section 31(A) of Air (Prevention and control of pollution) Act - 1981 to prohibit you from manufacturing activity?
2. Why not to direct to concern authority for disconnection of Power Supply & Water Supply of your industrial plant?
3. Submit compliance of above non-compliance.

You are hereby directed to reply with compliance of above point within 15 days on receipt of this notice failing which directions as proposed above will be deemed to be passed without further reference to you. This Notice is hereby issued as an "opportunity of being heard" following principal of Natural justice prior taking any stringent action.

For and on behalf of  
Gujarat Pollution Control Board

*Mehul Patel*  
24/11/25

(Mehul Patel)  
Unit Head

Date: /01/2025

NO: GPCB/ SN/ CCA -423/ ID-37485/

Issued to:

M/s. Shreenathji Stone Crusher,  
R.S. No. 2013/ P,  
Near GEB Sub Station, Near Santosh Quarry,  
Vill: Sayla, Tal: Sayla,  
Dist: Surendranagar- 363430

Copy to:

The Regional Office,

Gujarat Pollution Control Board, Surendranagar..... To follow up for the compliance and verification of order and to carry out sampling and send IR & AR within 15 days as per policy of the board

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>



# 209

## GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : [www.gpcb.gov.in](http://www.gpcb.gov.in)

**NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE AIR ACT) AS AMENDED FROM TIME TO TIME.**

WHEREAS you M/s. Shreenathji Stone Crusher, are having an industrial plant at R.S. No. 2013/ P, Near GEB Sub Station, Near Santosh Quarry, Vil: Sayla, Tal: Sayla, Dist: Surendranagar-363430 for manufacturing of Kapachi/ Grit/ Metal – 13,333 MT/Month.

AND WHEREAS the Gujarat Pollution Control Board has granted you consolidated consent and authorization (CC&A) under the provisions of the Water Act, the Air Act vide letter no. GPCB/ CC&A/ SRN-953/PCB ID-37485/ CCA- Renewal/ 3197 Date: 13/10/2022, order No. AW-57636 which is valid up to 30/06/2027 with the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 31/01/2024 w.r.to complaint by the authorized officers of the Board, following was observed:

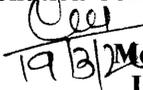
1. Unit is not complying with NOD-737132 dated. 21/03/2023 and revocation order.
2. Discharge chute (transfer point) of primary and secondary crushers found open.
3. Unit has not provided adequate fine dust collection system (Dust doom) for collection of fine dust.
4. Unit is not complying with corrective measures issued during the last inspection dated.19/01/2024 and NOD dated.21/03/2023.
5. Unit is not complying with stone crushing guideline published by CPCB Delhi in July 2023.

Now, therefore I **Mehul Patel, Unit Head**, Gujarat Pollution Control Board propose to issue Notice under section (31) (A) of Air (Prevention and Control of Pollution) Act-1981 as under:

1. Why not to issue direction under section 31(A) of Air (Prevention and control of pollution) Act – 1981 to prohibit you from manufacturing activity?
2. Why not to direct to concern authority for disconnection of Power Supply & Water Supply of your industrial plant?

You are hereby directed to reply with compliance of above point within 15 days on receipt of this notice failing which directions as proposed above will be deemed to be passed without further reference to you. This Notice is hereby issued as an “opportunity of being heard” following principal of Natural justice prior taking any stringent action.

For and on behalf of  
Gujarat Pollution Control Board

  
Mehul Patel)  
Unit Head

Date: /03/2024

NO: GPCB/ SN/ CCA -423/ ID-37485/

Issued to:

M/s. Shreenathji Stone Crusher,  
R.S. No. 2013/ P,  
Near GEB Sub Station, Near Santosh Quarry,  
Vil: Sayla,  
Tal: Sayla, Dist: Surendranagar- 363430

*Clean Gujarat Green Gujarat*

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation



# SHOW CAUSE NOTICE 210

Gujarat Pollution Control Board  
Paryavaran Bhavan, Sector-10/A,  
Gandhinagar - 382010  
23222756

PCB ID : 37485  
Legal ID : 31529

ACT : Air , Water

Show Cause Notice DATE : 01/11/2017

WHEREAS, the Officials of the Gujarat Pollution Control Board (hereinafter referred to as the Board, in short), conducted inspection on 03/10/2017 in order to verify the statements made by you in your application for Consent to Operate under the Air , Water Act / to ascertain the Compliances of Conditions specified in Consent Order.

WHEREAS during the inspection it was observed that:-

**Reason :**

unit is not provided APCM efficiently. Unit has not apply to obtain CCA renewal of the Board.

<input checked="" type="checkbox"/>	1	You are Operating the Industrial Plant without a Valid Consent of the GPCB Board , which is a punishable Offence. Therefore You are directed to apply fresh for consolidated Consent of the Board under various provisions of the ENV Act & Rules.
<input checked="" type="checkbox"/>	2	You are not operating Air Pollution Control measures efficiently.

NOW THEREFORE, in exercise of the powers vested with this Board

Under Section 33(A) read with section 25/26 of the Water(Prevention and Control of Pollution) Act, 1974

Under section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981

notice is hereby served on you, to show cause within 15 days from the date of receipt of this show cause notice in view of the non compliance observed above and why legal action should not be initiated as per the provision of the Acts which may include rejection of your application and suspension/ closure of your unit.

**For and on behalf of  
Gujarat Pollution Control Board**

D. M. Thaker.

**D. M. Thaker, Unit Head**

**NO : SCN-426505 , 01/11/2017**

Shreenathji Stone Crusher,  
R.S. No.2013/p, Near GEB sub station,  
Near Santosh Quarry,  
Sayla,  
Dist : Surendranagar, Tal : Sayla, SIDC : Not In Gidc  
Phone : 9825548084

COPY TO :-

The RO Head(P.C.B.), Surendranagar

With a request to carryout monitoring and send the detailed I.R. & A.R. for the sample collected to this office immediately.



GPCB

# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY RPAD

**REVOCATION OF CLOSURE ORDER ISSUED UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981. (HEREINAFTER REFERRED TO AS THE 'AIR ACT') AS AMENDED FROM TIME TO TIME.**

WHEREAS M/s. Shreenathji Stone Crusher, is having an industrial plant located at, Survey No.2013/P, Near GEB Sub Station, Near Santosh Quarry, Vill.- Sayla, Tal.- Sayla, Dist.- Surendranagar, for manufacturing of Kapachi/Grit/Metal.

AND WHEREAS the Gujarat Pollution Control Board has granted you consent under the provisions of the Water Act, the Air Act and the Hazardous & Other Waste (Management & Transboundary Movement) Rules by its Consent Order No.AWH-57636, at above site with specific terms & conditions which is valid up to 30/06/2027.

AND WHEREAS closure direction order was issued under Section 31-A of the Air (Prevention and Control of Pollution) Act-1981, vide letter NO: GPCB/CCA-SN-423/ID-38848/625284 date.10/03/2022 with effect of 15 days.

AND WHEREAS, you have submitted revocation application along with required documents and undertakings.

AND WHEREAS you had given Bank Guarantee of Rs. 75,000/- (Seventy Five Thousand Rupees only) valid up to 30/09/2023 assuring future compliances. You have deposited Rs.2,50,000/- (Two Lacs Fifty Thousand only) to the Board as an interim Environmental Compensation on 12/10/2022 for reasons mentioned in direction of closure. You will pay Rs.2,50,000/- (Two Lacs Fifty Thousand only) as balance amount of interim Environmental compensation along with simple interest at 12% per annum before six month as per undertaking submitted by you on dt.12/10/2022.

AND WHEREAS, during the inspection of your industrial plant on 12/09/2022 by the authorized officer of the Board it has been noticed that unit is partially complied with the reasons of closure directions points.

Under the circumstances, I, **Mehul Patel (Unit Head)**, Gujarat Pollution Control board is directed to revoke the closure order and issue trial run for three months i.e. up to 12/01/2023 with following additional conditions:-

1. You shall complete the work related to the wind breaking wall within 02 months as per undertaking submitted by you dtd.04/10/2022
2. To pay Rs.2,50,000/- (Two Lacs Fifty Thousand only) as balance amount of Interim Environmental Compensation along with simple interest at 12% per annum before six month from revocation order of this office.

ID-37485

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3. You shall comply with CCA conditions.

For and on behalf of  
Gujarat Pollution Control Board,

*(Mehul Patel)*  
Unit Head

NO: GPCB/CCA-SN-423/ID-37485/

Date: /10/2022

Issued to:

M/s. Shreenathji Stone Crusher,  
Survey No.2013/P, Near GEB Sub Station,  
Near Santosh Quarry,  
Vill. - Sayla,  
Tal. - Sayla, Dist. - Surendranagar

C.C:-

To,

1. The Chairman ,  
Paschim Gujarat Vij Company Ltd ,  
(PGVCL) Laxminagar, Rajkot.

2. The Dy. Engineer,(O&M),  
The Paschim Gujarat Vij Co.Ltd(GEB),  
Sub -Divison- Surendranagar,  
Dist- Surendranagar.

3. The Dy. Engineer,(O&M),  
The Paschim Gujarat Vij Co.Ltd(GEB),  
Sub -Divison- Sayla, Tal- Sayla,  
Dist- Surendranagar.

I am directed to request you to re-connect industrial supply of electricity for three months i.e. up to 12/01/2023 from date of issue of this order & intimate to us accordingly in written.

For and on behalf of  
Gujarat Pollution Control Board,

*(Mehul Patel)*  
Unit Head



GPCB

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ANNEXURE-C

## GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : [www.gpcb.gov.in](http://www.gpcb.gov.in)

### NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE AIR ACT) AS AMENDED FROM TIME TO TIME.

WHEREAS you M/s. Santosh Quarry, are having an industrial plant at R.S. No. 2012/ 2013, Sudamda Road, B/H 66 KV Sub Station, Vil: Sayla, Tal: Sayla, Dist: Surendranagar- 363430 for manufacturing of Kapachi/ Grit/ Metal – 2000 MT/Month.

AND WHEREAS the Gujarat Pollution Control Board has granted you consolidated consent and authorization (CC&A) under the provisions of the Water Act, the Air Act vide letter no. GPCB/ RO- SRN/ SRN-547/PCB ID-25779/ CCA- Renewal/ 2444 Date: 25/08/2021, order No. AW-48692 which is valid up to 27/07/2026 with the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 31/01/2024 w.r.to complaint by the authorized officers of the Board, following was observed:

1. During the inspection unit found in operation and heavy fugitive dust emission observed at site.
2. Conveyer belts found covered with G.I sheet, screen classifier found covered from 3 sides and open from one side.
3. Unit has not provided adequate fine dust collection system (Dust doom) for collection of fine dust.
4. Unit has provided water sprinkling system which is observed not in operation.
5. Unit is not complying with corrective measures issued during the last inspection dated.19/01/2024 and NOD dated.21/03/2023.
6. Unit is not complying with stone crushing guideline published by CPCB Delhi in July 2023.

Now, therefore I **Mehul Patel, Unit Head**, Gujarat Pollution Control Board propose to issue Notice under section (31) (A) of Air (Prevention and Control of Pollution) Act-1981 as under:

1. Why not to issue direction under section 31(A) of Air (Prevention and control of pollution) Act – 1981 to prohibit you from manufacturing activity?
2. Why not to direct to concern authority for disconnection of Power Supply & Water Supply of your industrial plant?

You are hereby directed to reply with compliance of above point within 15 days on receipt of this notice failing which directions as proposed above will be deemed to be passed without further reference to you. This Notice is hereby issued as an “opportunity of being heard” following principal of Natural justice prior taking any stringent action.

For and on behalf of  
Gujarat Pollution Control Board

*(Signature)*  
Mehul Patel)  
Unit Head

Date: /03/2024

NO: GPCB/ SN/ CCA-252/ ID-25779/

Issued to:

M/s. Santosh Quarry,

R.S. No. 2012/2013,

Sudamda Road, B/H 66 KV Sub Station,

Vil: Sayla,

Tal: Sayla, Dist: Surendranagar- 363430

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ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation



# 214 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D.

## NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE AIR ACT) AS AMENDED FROM TIME TO TIME.

WHEREAS you M/s. Santosh Quarry is having an industrial plant at Sudama Road, B/H 66 KV Substation, Village- Sayla, Tal- Sayla, Dist.- Surendranagar for manufacturing of Kapachi/Metal/Grit.

AND WHEREAS the Gujarat Pollution Control Board has granted your consent to establish under the provisions of the Water Act, the Air Act vide letter no. GPCB/RO-SRN/SRN-547/ID-25779/CCA-Renewal/2444, order No.CCA-AW-48692 which is valid up to 20/07/2026 with the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 16/11/2022 & 03/02/2023 by the authorized officers of the Board, w.r.to complaint and following was observed:

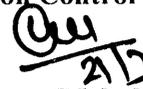
1. Heavy dust emission was observed during stone crushing activity.
2. Water sprinkling system was observed not in operation.
3. You have not covered discharge chute (transfer point) of primary and secondary crusher.
4. Vibrating screen classifier was not fully covered.
5. Discharge chutes of screen classifier are not covered.
6. You have provided Dust doom but inadequate to control fugitive emission after the discharge of fine dust from conveyor belts.
7. Huge stock of fine dust in pile form was observed in premises area.

Now, therefore I **Mehul Patel, Unit Head**, Gujarat Pollution Control Board propose to issue Notice under section (31) (A) of Air (Prevention and Control of Pollution) Act-1981 as under:

1. Why not to issue direction under section 31(A) of Air (Prevention and control of pollution) Act – 1981 to prohibit you from manufacturing activity?
2. Why not to direct to concern authority for disconnection of Power Supply & Water Supply of your industrial plant?

You are hereby directed to reply with compliance of above point within 15 days on receipt of this notice failing which directions as proposed above will be deemed to be passed without further reference to you. This Notice is hereby issued as an “opportunity of being heard” following principal of Natural justice prior taking any stringent action.

For and on behalf of  
Gujarat Pollution Control Board

  
21/03/2023  
(Mehul Patel)  
Unit Head

NO: GPCB/CCA/SN-252/ID-25779/

Date: /03/2023

Issued to:  
M/s. Santosh Quarry,  
Sudama Road, B/H 66 KV Substation,  
Village - Sayala,  
Tal- Sayla, Dist.- Surendranagar.

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ID- 25779

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# 215 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,  
GANDHINAGAR - 382010,  
(T) 079-23232152

**By R.P.A.D.**  
**NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE AIR ACT) AS AMENDED FROM TIME TO TIME.**

WHEREAS you M/s. Santosh Quarry, are having an industrial plant at Sr. No. 2012/ 2013, Sudama Road, B/H 66 KV Sub Station, Vil: Sayla, Tal: Sayla, Dist: Surendranagar- 363430 for manufacturing of Kapchi/ Grit/ Metal – 2000 MT/Month.

AND WHEREAS the Gujarat Pollution Control Board has granted you consolidated consent and authorization (CC&A) under the provisions of the Water Act, the Air Act vide letter no. GPCB/RO- SRN/ SRN-547/PCB ID-25779/ CCA- Renewal/ 2444 Date: 25/08/2021, order No. AW-48692 which is valid up to 27/07/2026 with the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 18/04/2024 w.r.to complaint by the authorized officers of the Board, following was observed:

1. Heavy fugitive dust emission was observed at site.
2. Conveyer belts found covered with G.I sheet, screen classifier found covered from 3 sides and open from one side.
3. You have not provided adequate fine dust collection system (Dust doom) for collection of fine dust.
4. You have not complying with stone crushing guideline published by CPCB Delhi in July 2023.
5. You are not complying with Notice of Direction issued on dated. 19/03/2024.

Now, therefore I **Mehul Patel, Unit Head**, Gujarat Pollution Control Board propose to issue Notice under section (31) (A) of Air (Prevention and Control of Pollution) Act-1981 as under:-

1. Why not to issue direction under section 31(A) of Air (Prevention and control of pollution) Act – 1981 to prohibit you from manufacturing activity?
2. Why not to direct to concern authority for disconnection of Power Supply & Water Supply of your industrial plant?

You are hereby directed to reply with compliance of above point within 15 days on receipt of this notice failing which directions as proposed above will be deemed to be passed without further reference to you. This Notice is hereby issued as an “opportunity of being heard” following principal of Natural justice prior taking any stringent action.

For and on behalf of  
Gujarat Pollution Control Board

*Mehul Patel*  
22/7/24  
(Mehul Patel)

Unit Head

Date: /07/2024

NO: GPCB/ SN/ CCA -252/ ID-25779/

Issued to:

M/s. Santosh Quarry,  
R.S. No. 2012/ 2013,  
Sudama Road, B/H 66 KV Sub Station,  
Vil: Sayla, Tal: Sayla,  
Dist: Surendranagar- 363430

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A

GANDHINAGAR - 382010

(T) 079-2323215

By R.P.A.D.

## NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE AIR ACT) AS AMENDED FROM TIME TO TIME.

WHEREAS you M/s. Santosh Quarry, are having an industrial plant at Sudama Road, B/H 36 KV Substation, Village - Sayla, Tal: Sayla, Dist: Surendranagar for manufacturing of Kanchu/ Grit/ Metal - 2000 MT/Month.

AND WHEREAS the Gujarat Pollution Control Board has granted your consent to establish under the provisions of the Water Act, the Air Act vide letter no. GPCB/RO-SRN/SRN-547/PCB (D)-25779/CCA-Renewal/16052 Order No. AW-48692 valid up to 27/07/2026 with the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 17/12/2024 w.r.to complaint by the authorized officers of the Board, following was observed:

1. Your unit is observed in operation and heavy fugitive emission is observed due to stone crushing activity at primary & secondary crushers, discharging of crushed material from screen classifiers to conveyer belts and discharging of crushed material from conveyer belts to ca land for heaping.
2. You have not provided APCM as per "Environment Guideline for Stone Crushing Units" published by CPCB on July-2023.
3. You have not covered discharged chutes of primary crusher, secondary crusher and vibrating screen classifier.
4. You have not provided adequate fine dust collection system (Dust down) for collection of fine dust.
5. All the provided water spraying facilities is observed non-operational.
6. You have not provided metal road within premises.
7. Manual water sprinkling is not carried out to eliminate chance of fugitive emission due to vehicular movement.

Now, therefore I **Mehul Patel, Unit Head**, Gujarat Pollution Control Board propose to issue Notice under section (31) (A) of Air (Prevention and Control of Pollution) Act-1981 as under.

1. Why not to issue direction under section 31(A) of Air (Prevention and control of pollution) Act 1981 to prohibit you from manufacturing activity?
2. Why not to direct to concern authority for disconnection of Power Supply & Water Supply of your industrial plant?
3. Submit compliance of above non-compliance.

You are hereby directed to reply with compliance of above point within 15 days on receipt of this notice failing which directions as proposed above will be deemed to be passed without further reference to you. This Notice is hereby issued as an "opportunity of being heard" following principal of Natural Justice prior taking any stringent action.

For and on behalf of  
Gujarat Pollution Control Board

*Mehul Patel*  
24/12/25  
Mehul Patel  
Unit Head

NO: GPCB/SN/CCA <sup>252</sup> <sup>25779</sup> /ID-37782

Date: /01/2025

Issued to:

2  
M/s. Santosh Quarry,  
Sudama Road, B/H 66 KV,  
Vill: Sayla, Tal: Sayla,  
Dist: Surendranagar- 363430

Copy to:

The Regional Office,

Gujarat Pollution Control Board, Surendranagar..... To follow up for the compliance and verification of order and to carry out sampling and send IR & AR within 15 days as per policy of the board.

Outward No: 851971, 24/01/2025



# 218 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY RPAD

હવા પ્રદૂષણ (નિવારણ અને નિયંત્રણ) અધિનિયમ -૧૯૮૧ની કલમ ૩૧ અ હેઠળ ઉદ્યોગને સૂચના (નોટીસ)

આપનું એકમ મે. સંતોષ ક્વોરી, સર્વે નંબર-૨૦૧૨/૨૦૧૩, સુદામા રોડ ૬૬ કેવી સબ સ્ટેશન પાછળ,તા- સાયલા, જી.સુરેન્દ્રનગર-૩૬૩૪૩૦ ઠેકાણે ઉદ્યોગ ચલાવો છો અને Grit/Kapchi/Metal-2000 MT/M નું ઉત્પાદન કરો છો.

આપને જણાવવામાં આવે છે કે, બોર્ડના હુકમ નંબર.AW-૪૮૬૯૨ તા.૨૫/૦૮/૨૦૨૧ થી સીસીએની મંજૂરી આપેલ હતી. જેની મુદત તા.૨૭/૦૭/૨૦૨૬ સુધીની છે. જેની શરતોનું આપના દ્વારા પાલન કરેલ નથી.

આપને જણાવવાનું કે, એકમની તા:૦૧/૧૨/૨૦૨૧ ના રોજ હવા અધિનિયમની કલમ-૨૪ હેઠળ બોર્ડના અધિકારીઓએ મુલાકાત લીધેલ ત્યારે એકમ કાર્યરત જોવા મળેલ તથા નીચે મુજબની વિગતો જાણવા મળેલ હતી.

૧. કન્વેયર બેલ્ટ ખૂલ્લા જોવા મળેલ.
  ૨. સ્ક્રીન કલાસીફાયર સંપૂર્ણ રીતે ઠા સીટ થી કવર કરેલ ન હતો.
  ૩. આપ દ્વારા વોટર સ્પ્રીકલીંગ સીસ્ટમ લગાવવામાં આવેલ નથી.
  ૪. મુલાકાત સમયે નરી આંખે ક્યુઝીટીવ એમીશન (હવા પ્રદૂષણ) જોવા મળેલ.
- વધુમાં આપના વિસ્તારમાં હવા પ્રદૂષણની ગંભીર ફરિયાદ અત્રે મળેલ છે.
  - આપના દ્વારા યોગ્ય રીતે હવા પ્રદૂષક નિયંત્રકો બેસાડેલ નથી તથા સ્ટોન કશીંગ એકમો માટેની બોર્ડની ગાઈડલાઈનનું પાલન કરવામાં આવતું નથી.
  - વધુમાં બોર્ડ દ્વારા કુદરતી ન્યાય સિંધ્યાતને અનુસરીને, વધુ કડક કાર્યાવાહી કરતા પૂર્વ આપને સાંભળવાની અંતિમ તકના ભાગરૂપે આ નોટીસ દ્વારા, ઉપરોક્ત સંજોગોમાં હું (ડી.એમ.ઠાકર), પર્યાવરણ ઇજનેર, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, હવા અધિનિયમની કલમ -૩૧ અ હેઠળ મળેલ સત્તાની રૂએ નીચે મુજબ સૂચના આપું છું કે,
૧. આપના ઉદ્યોગની ઉત્પાદન પ્રક્રિયા બંધ કરવા હવા અધિનિયમ-૧૯૮૧ની કલમ-૩૧અ હેઠળ શા માટે આદેશ ન આપવા?
  ૨. જો આપની ઉત્પાદન પ્રક્રિયા આપના પોતાના (કેપ્ટીવ) પાવર પ્લાન્ટ કે ડી.જી. સેટથી ચાલતી હોય, તો તે પણ ઉપરોક્ત હવા અધિનિયમ-૧૯૮૧ની કલમ-૩૧ અ હેઠળ શા માટે સીલ અને બંધ કરવાના આદેશ ન આપવા?

*Clean Gujarat Green Gujarat*

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

૩. આપના ઉદ્યોગને મળતો વીજ પુરવઠો અને પાણી પુરવઠો કાપી નાખવાના ઉપરોક્ત અધિનિયમ-૧૯૮૧ની કલમ-૩૧ અ હેઠળ શા માટે આદેશ ન આપવા ?

જો આપ દિન-૧૫માં આપની લેખિત રજૂઆત કરવામાં કે ખુલાસો કરવામાં નિષ્ફળ જશો તો આપને આ બાબતે રજૂઆત કરવાની રહેતી નથી તેમ માનીને બોર્ડને હવા અધિનિયમ-૧૯૮૧ની કલમ-૩૧ અ હેઠળ ઉપર મુજબનો આદેશ આપવાની ફરજ પડશે અને તે માટેની સઘળી જવાબદારી આપની રહેશે જેની ત્રોધ લેશો.

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના નામે અને વતી

*D. M. Thacker*  
11/1/2022  
(ડી.એમ.ઠાકર)  
પર્યાવરણ ઇજનેર

નંબર :- જીપીસીબી/સીસીએ/એસ.એન-૨૫૨/આઇડી-૨૫૭૭૯/

તા. / ૦૧/૨૦૨૨

મે. સંતોષ ક્વોરી,

સર્વે નંબર-૨૦૧૨/૨૦૧૩,

સુદામા રોડ ૬૬ કેવી સબ સ્ટેશન પાછળ,

તા- સાયલા, જી.સુરેન્દ્રનગર-૩૬૩૪૩૦

Outward No: 620804, 11/01/2022



# SHOW CAUSE NOTICE <sup>220</sup>

Gujarat Pollution Control Board  
Paryavaran Bhavan, Sector-10/A,  
Gandhinagar - 382010  
23222756

PCB ID : 25779  
Legal ID : 28698

ACT : Air

Show Cause Notice DATE : 06/02/2017

WHEREAS, the Officials of the Gujarat Pollution Control Board (hereinafter referred to as the Board, in short), conducted inspection on 09/12/2016 in order to verify the statements made by you in your application for Consent to Operate under the Air Act / to ascertain the Compliances of Conditions specified in Consent Order.

WHEREAS during the inspection it was observed that:-

**Reason :**

1. It has observed that conveyer belts partially covered with GI sheet. 2. You have provided dust dom for dust suppression. Water sprinkling system (i.e. water spray through nozzles) is observed under maintenance. 3. Scattered plantation all along the plant periphery is observed. Wind breaking wall is partially constructed by unit. 4. Minor dusting in plant area was observed.

<input checked="" type="checkbox"/>	1	You are not operating Air Pollution Control measures efficiently.
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NOW THEREFORE, in exercise of the powers vested with this Board

Under section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981

notice is hereby served on you, to show cause within 15 days from the date of receipt of this show cause notice in view of the non compliance observed above and why legal action should not be initiated as per the provision of the Acts which may include rejection of your application and suspension/ closure of your unit.

**For and on behalf of  
Gujarat Pollution Control Board**

**N.M. Tabhani, Unit Head**

**NO : SCN-403289 , 06/02/2017**

**Santosh Quarry,  
2012/2013, SUDAMDA ROAD,  
B/H 66 KV SUBSTATION,,  
SAYLA,  
Dist : Surendranagar, Tal : Sayla, SIDC : Not In Gidc  
Phone : -**

COPY TO :-

The RO Head(P.C.B.), Surendranagar

With a request to carryout monitoring and send the detailed I.R. & A.R. for the sample collected to this office immediately.



# SHOW CAUSE NOTICE <sup>221</sup>

PCB ID : 25779  
Legal ID : 59440

Gujarat Pollution Control Board  
SurendraNgr  
KRUSHNA BHUVAN, JADESHVAR SOCIETY  
NR. PTC HOSTEL Wadhwan - 363 030  
SurendraNgr  
Tele : 02752-242121, 242122

ACT : Air

Show Cause Notice DATE : 07/10/2022

WHEREAS, the Officials of the Gujarat Pollution Control Board (hereinafter referred to as the Board, in short), conducted inspection on 29/09/2022 in order to verify the statements made by you in your application for Consent to Operate under the Air Act / to ascertain the Compliances of Conditions specified in Consent Order.

WHEREAS during the inspection it was observed that:-

**Reason :**

- (1) Unit has not covered discharge chute (transfer point) of primary and secondary crusher.
- (2) Conveyor belts are covered from top only. All conveyor belts are not covered from side which resulting in heavy dusting.
- (3) Vibrating screen classifier is covered only from two sides. It is not fully covered. Discharge chutes of screen classifier are also not found covered.

NOW THEREFORE, in exercise of the powers vested with this Board

Under section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981

notice is hereby served on you, to show cause within 15 days from the date of receipt of this show cause notice in view of the non compliance observed above and why legal action should not be initiated as per the provision of the Acts which may include rejection of your application and suspension/ closure of your unit.

**For and on behalf of  
Gujarat Pollution Control Board**

**F.M.Modi, ROH**

**NO : SCN-685446 , 07/10/2022**

Santosh Quarry,  
2012/2013, SUDAMDA ROAD,  
B/H 66 KV SUBSTATION,,  
SAYLA,  
Dist : Surendranagar, Tal : Sayla, SIDC : Not In Gidc  
Phone : -

COPY TO :-

The Unit Head(P.C.B.), Surendranagar

For Your Information.



# 222 ANNEXURE-D GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,  
GANDHINAGAR - 382010,

(T) 079-23232152

By R.P.A.D.

**NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE AIR ACT) AS AMENDED FROM TIME TO TIME.**

WHEREAS you M/s. Akshar Stone Industries, are having an industrial plant at S.R.No. 149/Paiki, Sudama road, B/H GEB Substation, Village - Sayla, Tal: Sayla, Dist: Surendranagar for crushing of Black trap stone -2800MT/Month.

AND WHEREAS the Gujarat Pollution Control Board has granted you consolidated consent and authorization (CC&A) under the provisions of the Water Act, the Air Act vide letter no. GPCB/ CC&A/ SRN- 539/ PCB ID- 12212/ CCA-Renewal/2165 Dated: 15/12/2020, order No. CCA-AW-44060 which is valid up to 15/12/2030 with the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 18/04/2024 w.r.to CPCB due monitoring by the authorized officers of the Board, following was observed:

1. You have not covered discharge chute of primary, secondary crusher and vibrating screen classifier.
2. You have not covered Conveyor belts & vibrating screen adequately with G.I sheets.
3. Dust doom is provided but inadequate to control fugitive emission after the discharge of fine dust from conveyor belts.
4. You have not provided wind breaking wall in east direction only, Not provided wind breaking wall in rest of the direction.
5. You were not complying with the stone crushing units published by CPCB in July 2023.
6. You were not complying with the SCN- 735047 dated. 03/03/2023

Now, therefore I **Mehul Patel, Unit Head**, Gujarat Pollution Control Board propose to issue Notice under section (31) (A) of Air (Prevention and Control of Pollution) Act-1981 as under:

1. Why not to issue direction under section 31(A) of Air (Prevention and control of pollution) Act – 1981 to prohibit you from manufacturing activity?
2. Why not to direct to concern authority for disconnection of Power Supply & Water Supply of your industrial plant?

You are hereby directed to reply with compliance of above point within 15 days on receipt of this notice failing which directions as proposed above will be deemed to be passed without further reference to you. This Notice is hereby issued as an “opportunity of being heard” following principal of Natural justice prior taking any stringent action.

For and on behalf of  
Gujarat Pollution Control Board

*Mehul Patel*  
22/07/24

(Mehul Patel)  
Unit Head

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

**NO: GPCB/ SN/ CCA -251/ ID-12212/**

**Date: /07/2024**

**Issued to:**

**M/s. Akshar Stone Industries,**

**S.R.No. 149/Paiki**

**Sudama road, B/H GEB Substation**

**Village - Sayla,**

**Tal: Sayla,**

**Dist: Surendranagar- 363430**

Outward No:816782,22/07/2024



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

By R.P.A.D.

**NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE AIR ACT) AS AMENDED FROM TIME TO TIME.**

WHEREAS you M/s. Akshar Stone Crusher, are having an industrial plant at Sudama Road, B/H GEB Substation, Near GEB Sub Station, Tal: Seyla, Dist: Surendranagar- 363430 for manufacturing of Black trap stone, duly crushed in form of Boulders agitators, Rubbles -2800 MT/Month.

AND WHEREAS the Gujarat Pollution Control Board has granted your consent to establish under the provisions of the Water Act, the Air Act vide letter no. GPCB/CCA-SRN-539/ID-12212/CCA-Renewal/15906 Order No.CCA-AW-44069 valid up to 15/12/2030 with the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 17/12/2024 w.r.to complaint by the authorized officers of the Board, following was observed:

1. Your unit is observed in operation and heavy fugitive emission is observed due to stone crushing activity at primary & secondary crushers, discharging of crushed material from screen classifiers to conveyer belts and discharging of crushed material from conveyer belts to on land for heaping.
2. You have not provided APCM as per "Environment Guideline for Stone Crushing Units" published by CPCB on July-2023.
3. You have not covered discharged chutes of primary crusher, secondary crusher and vibrating screen classifier.
4. You have not covered Conveyor belts and vibrating screen classifier adequately with G.I Sheets.
5. All the provided water spraying facilities is observed non-operational.
6. You have not provided metal road within premises.
7. During inspection fine dust deposition on the ground in work zone area is observed.
8. Manual water sprinkling is not carried out to eliminate chance of fugitive emission due to vehicular movement.
9. Wetting of land is not done.

Now, therefore I **Mehul Patel, Unit Head**, Gujarat Pollution Control Board propose to issue Notice under section (31) (A) of Air (Prevention and Control of Pollution) Act-1981 as under:

1. Why not to issue direction under section 31(A) of Air (Prevention and control of pollution) Act - 1981 to prohibit you from manufacturing activity?
2. Why not to direct to concern authority for disconnection of Power Supply & Water Supply of your industrial plant?
3. Submit compliance of above non-compliance.

You are hereby directed to reply with compliance of above point within 15 days on receipt of this notice failing which directions as proposed above will be deemed to be passed without further reference to you. This Notice is hereby issued as an "opportunity of being heard" following principal of Natural Justice not taking any stringent action.

For and on behalf of  
Gujarat Pollution Control Board

*Mehul Patel*  
24/11/25  
(Mehul Patel)  
Unit Head

Date: /01/2025

NO: GPCB/CCA- 251/ID-12212/

Issued to:  
M/s. Akshar Stone Crusher,  
Sudama Road, B/H GEB Substation  
Tal: Seyla,  
Dist: Surendranagar- 363430

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

Copy to:

**The Regional Office,  
Gujarat Pollution Control Board, Surendranagar.....** To follow up for the compliance and verification of order and to carry out sampling and send IR & AR within 15 days as per policy of the board

Outward No:851958,24/01/2025

226  
GUJARAT POLLUTION CONTROL BOARD



GPCB

PARYAVARAN BHAVAN  
Sector-10-A, Gandhinagar-382 010  
Phone : (079) 23226295  
Fax : (079) 23232156  
Website : www.gpcb.gov.in

BY- R.P.A.D.

SHOW CAUSE NOTICE

WHEREAS you are having industrial plant for manufacturing of Kapachi/Grit/Metal at Sr. No.144/Paiki, B/H GEB Sub Station, Sudama Road, Vill. - Sayla, Tal. - Sayla, Dist.- Surendranagar-363430.

AND WHEREAS, you have obtained CCA of the board for production of Kapachi/Grit/Metal -2800 MT/Month which is valid up to dt.15/12/2030.

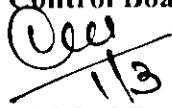
AND WHEREAS, Regional Officers of the Board has visited your industrial plant on 16/11/2022 w.r.to complain and during inspection it is observed that: -

1. You have not covered discharge chute (transfer point) of primary and secondary crusher.
2. Vibrating screen classifier was not fully covered.
3. Discharge chutes of screen classifier are not covered.
4. You have provided Dust doom but inadequate to control fugitive emission after the discharge of fine dust from conveyer belts.

This Show Cause Notice issued as an "Opportunity of being Heard" following principal of Natural Justice Prior taking any straight action.

In view of above, you are directed to take corrective measures and also called upon to show cause as to why actions under the Air Act, 1981 shall not be initiated against you. You are also directed to submit action taken report with reference to above within 15 days' failure to which further action will be initiated against you and your industrial plant.

For and on behalf of  
Gujarat Pollution Control Board

  
(Mehul Patel)  
Unit Head

NO: GPCB/ CCA/SN- 251/ID- 12212/

Date: /03/2023

ISSUED TO:

M/s. Akshar Stone Crusher,

Sr. No.144/Paiki,

B/H GEB Sub Station, Sudama Road,

Vill. - Sayla,

Tal. - Sayla, Dist.- Surendranagar-363430.

*Clean Gujarat Green Gujarat*

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# SHOW CAUSE NOTICE <sup>227</sup>

PCB ID : 12212  
Legal ID : 59439

Gujarat Pollution Control Board  
SurendraNgr  
KRUSHNA BHUVAN, JADESHVAR SOCIETY  
NR. PTC HOSTEL Wadhwan - 363 030  
SurendraNgr  
Tele : 02752-242121, 242122

ACT : Air

Show Cause Notice DATE : 07/10/2022

WHEREAS, the Officials of the Gujarat Pollution Control Board (hereinafter referred to as the Board, in short), conducted inspection on 29/09/2022 in order to verify the statements made by you in your application for Consent to Operate under the Air Act / to ascertain the Compliances of Conditions specified in Consent Order.

WHEREAS during the inspection it was observed that:-

**Reason :**

- (1) Unit has not covered discharge chute (transfer point) of primary and secondary crusher.
- (2) Conveyor belts are covered from top only. All conveyor belts are not covered from side which resulting in heavy dusting.
- (3) Vibrating screen classifier is covered only from two sides. It is not fully covered. Discharge chutes of screen classifier are also not found covered.
- (4) Unit has provided partially wind breaking wall in east direction.

NOW THEREFORE, in exercise of the powers vested with this Board

Under section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981

notice is hereby served on you, to show cause within 15 days from the date of receipt of this show cause notice in view of the non compliance observed above and why legal action should not be initiated as per the provision of the Acts which may include rejection of your application and suspension/ closure of your unit.

**For and on behalf of  
Gujarat Pollution Control Board**

**F.M.Modi, ROH**

**NO : SCN-685445 , 07/10/2022**

**Akshar Stone Crusher,  
-, B/H. GEB SUB STATION,  
SUDAMADA ROAD,  
SAYLA,  
Dist : Surendranagar, Tal : Sayla, SIDC : Not In Gidc  
Phone : 9825142176**

COPY TO :-

The Unit Head(P.C.B.), Surendranagar

For Your Information.



GPCB

# 228 ANNEXURE-E GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

**DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE 'AIR ACT') AS AMENDED FROM TIME TO TIME.**

WHEREAS M/s. Shree Ganesh Stone Industries is having an industrial plant at, R.S.No.148/3 Paiky, Sayala- Sudamada road, Village- Sayala, Tal: Sayla, Dist.: Surendranagar for manufacturing of Kapachi/Grit/Metal.

AND WHEREAS the Gujarat Pollution Control Board has granted your consent to establish under the provisions of the Water Act, the Air Act vide letter no. GPCB/CC&A/SRN-828/PCB ID-32039/CCA-Renewal/2978 dtd.22/07/2022 order No.CCA-AW-56083 which is valid up to dtd.30/04/2027 with the conditions mentioned therein.

AND WHEREAS, inspection was carried out by the authorized officers of the Board of your industrial plant on 07/02/2023, w.r.to complaint and following was observed: -

1. Heavy fugitive emission was observed arises at the place of screening, crushing, conveyer belts and screen discharge chute.
2. Provided water sprinkling system at crushers, screen and all conveyer belts are not in operation.
3. Provided Valves near to sprinklers at crushers, screen and conveyor belts in water supply pipe network are observed in closed position.
4. Fine dust was observed on the ground in the work zone area due to inadequate collection mechanism.
5. Fine dust deposited in the work zone area causes fugitive emissions due to vehicular movement and high wind velocity.
6. You have not operated water sprinkling system continuously.
7. Conveyer belts are found partly covered with roof sheet.
8. Discharge chutes of primary crusher, secondary crusher and screen are not found covered.
9. Wetting of land in premises area is not done.
10. You have not provided wing breaking wall.
11. You have not complied with Notice of Direction issued by Board on dated-20/03/2023.

AND WHEREAS written instructions were given to you during visit as part of opportunity of being heard following the principal of natural justice. You have not submitted reply for given instruction till date.

UNDER THE CIRCUMSTANCES, I **Mehul Patel (Unit Head)** Gujarat Pollution Control Board is directed to issue the directions under Section 31A of the Air (Prevention and Control of Pollution) Act-1981 with 15 days effect as under: -

1. To close down the operation of your industrial plant on the above mentioned site after 15 days from date of issue of this order.
2. To direct the concerned authority to disconnect supply of electricity.
3. If your plant runs on captive power plant or DG-Set, then you shall stop them after 15 days from date of issue of this order.
4. You shall to pay Environment Damage Compensation (EDC) in line of Hon'ble NGT Orders in the matter of 593 of 2017 and others at the time of revocation.
5. You have to submit Bank Guarantee of Rs. 75,000/- (Seventy Five Thousand Rupees) at the time of revocation.

ID-32039

Page 1 of 2

*Clean Gujarat Green Gujarat*

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If the above directions are not complied, you are liable for prosecution under Section (37) (2) of the Water (Prevention and Control of Pollution) Act-1981 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

For and on behalf of  
Gujarat Pollution Control Board

*Mehul*  
30/5/23  
Mehul Patel  
(Unit Head)

NO: GPCB/ CCA-SN-658/ID: 32039/

Date: /05/2023

Issued to:

M/s. Shree Ganesh Stone Industries,  
R.S.No.148/3 Paiky, Sayala- Sudamada road,  
Village- Sayala,  
Tal: Sayla,  
Dist.: Surendranagar-363430

C. C:-

To,

1. The Chairman,  
Paschim Gujarat Vij Company Ltd.,  
(PGVCL) Laxminagar, Rajkot.
2. The Dy. Engineer,(O&M),  
The Paschim Gujarat Vij Co.Ltd(GEB),  
Sub Divison- Surendranagar,  
Dist- Surendranagar,
3. The Dy. Engineer,(O&M)  
The Paschim Gujarat Vij Co.Ltd(GEB),  
Sub Divison- Limbadi,  
Tal- Sayla, Dist- Surendranagar

I am directed to request you to disconnect industrial supply of electricity (except single phase) after 15 days from date of issue of this order & intimate to us accordingly in written.

For and on behalf of  
Gujarat Pollution Control Board

*Mehul*  
30/5/23  
Mehul Patel  
(Unit Head)

Outward NO: 743426, 30/05/2023



# 230 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY RPAD

## હવા પ્રદૂષણ (નિવારણ અને નિયંત્રણ) અધિનિયમ -૧૯૮૧ની કલમ ૩૧ અ હેઠળ ઉદ્યોગને સુચના (નોટીસ)

આપનું એકમ શ્રી . ગણેશ સ્ટોન ઇન્ડસ્ટ્રીઝ , સર્વે નંબર-૧૪૮/૩ પેકી , સુદામા રોડ , તા- લીબડી, જી. સુરેન્દ્રનગર ઠેકાણે ઉદ્યોગ ચલાવો છો અને Grit/Kapchi/Metal-1300 MT/M નું ઉત્પાદન કરો છો.

આપને જણાવવામાં આવે છે કે, બોર્ડના હુકમ નંબર. AW-૭૭૮૦૬ તા.૦૯/૦૩/૨૦૧૬ થી સીસીએની મંજૂરી આપેલ હતી. જેથી મુદત તા.૦૮/૦૩/૨૦૨૧ સુધીની હતી. જે પૂર્ણ થઈ ગયેલ છે અને આપ દ્વારા ત્યારબાદ બોર્ડની સીસીએ મેળવવામાં આવેલ નથી. એટલે કે આપ બોર્ડની સીસીએ વગર આપની ઉત્પાદન પ્રવૃત્તિ/પ્લાન્ટ ચલાવો છો. જેથી શરતોનું આપના દ્વારા પાલન કરેલ નથી.

આપને જણાવવાનું કે, એકમની તા:૦૧/૧૨/૨૦૨૧ ના રોજ હવા અધિનિયમની કલમ-૨૪ હેઠળ બોર્ડના અધિકારીઓએ મુલાકાત લીધેલ ત્યારે એકમ કાર્યરત જોવા મળેલ તથા નીચે મુજબની વિગતો જાણવા મળેલ હતી.

૧. બોર્ડ દ્વારા આપેલ સીસીએની મંજૂરીની મુદત તા.૦૮/૦૩/૨૦૨૧ રોજ પૂર્ણ થઈ ગયેલ છે.
  ૨. આપના દ્વારા વિન્ડ બ્રેકીંગ વોલ બનાવેલ નથી.
  ૩. આપના દ્વારા કપચી/મેટલ રોડ બનાવેલ નથી.
  ૪. આપને બોર્ડ દ્વારા તા. ૨૨/૦૯/૨૦૨૧ ના રોજ પાઠવેલ કારણ દર્શક નોટીસનું પાલન કરવામાં આવેલ નથી.
- વધુમાં આપના વિસ્તારમાં હવા પ્રદૂષણની ગંભીર ફરિયાદ અત્રે મળેલ છે.
  - આપના દ્વારા યોગ્ય રીતે હવા પ્રદૂષક નિયંત્રકો બેસાડેલ નથી તથા સ્ટોન ક્ષીંગ એકમો માટેની બોર્ડની ગાઈડલાઈનનું પાલન કરવામાં આવતું નથી.
  - વધુમાં બોર્ડ દ્વારા કુદરતી ન્યાય સિંધ્યાતને અનુસરીને, વધુ કડક કાર્યાવાહી કરતા પૂર્વ આપને સાંભળવાની અંતિમ તકના ભાગરૂપે આ નોટીસ દ્વારા, ઉપરોક્ત સંજોગોમાં હું (ડી.એમ.ઠાકર), પર્યાવરણ ઇજનેર, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, હવા અધિનિયમની કલમ -૩૧ અ હેઠળ મળેલ સત્તાની રૂએ નીચે મુજબ સુચના આપું છું કે,
૧. આપના ઉદ્યોગની ઉત્પાદન પ્રક્રિયા બંધ કરવા હવા અધિનિયમ-૧૯૮૧ની કલમ-૩૧અ હેઠળ શા માટે આદેશ ન આપવા ?
  ૨. જો આપની ઉત્પાદન પ્રક્રિયા આપના પોતાના (કેપ્ટીવ) પાવર પ્લાન્ટ કે ડી.જી. સેટથી ચાલતી હોય, તો તે પણ ઉપરોક્ત હવા અધિનિયમ-૧૯૮૧ની કલમ-૩૧ અ હેઠળ શા માટે સીલ અને બંધ કરવાના આદેશ ન આપવો?
  ૩. આપના ઉદ્યોગને મળતો વીજ પુરવઠો અને પાણી પુરવઠો કાપી નાખવાના ઉપરોક્ત અધિનિયમ-૧૯૮૧ની કલમ-૩૧ અ હેઠળ શા માટે આદેશ ન આપવા ?

*Clean Gujarat Green Gujarat*

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જો આપ દિન ૧૫માં આપની લેખિત રજૂઆત કરવામાં કે ખુલાસો કરવામાં નિષ્ફળ જશો તો આપને આ બાબતે રજૂઆત કરવાની રહેતી નથી તેમ માનીને બોર્ડને હવા અધિનિયમ-૧૯૮૧ની કલમ-૩૧ અ હેઠળ ઉપર મુજબનો આદેશ આપવાની ફરજ પડશે અને તે માટેની સઘળી જવાબદારી આપની રહેશે જેની નોંધ લેશો.

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના નામે અને મારી,

*D. M. T. K. K. K.*  
11/1/2022  
(ડી. એમ. ઠાકર)  
પર્યાવરણ દફતર

નંબર :- જીપીસીબી/સીસીએ /એસ. એન-૨૬૪/આઈડી-૩૨૦૩૯/  
શ્રી . ગણેશ સ્ટોન ઇન્ડસ્ટ્રીઝ  
સર્વે નંબર-૧૪૮/૩ પેકી , સુદામા રોડ ,  
તા- સાયલા, જી. સુરેન્દ્રનગર

તા. / ૦૧/૨૦૨૨

Outward No: 620803, 11/01/2022



# 232 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D.

## NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE AIR ACT) AS AMENDED FROM TIME TO TIME.

WHEREAS you M/s. Shree Ganesh Stone Industries is having an industrial plant at R.S.No.148/3 Paiky, Sayala- Sudamada Road, Village- Sayala, Tal- Sayla, Dist. - Surendranagar for manufacturing of Kapachi/Grit/Rubble.

AND WHEREAS the Gujarat Pollution Control Board has granted your consent to establish under the provisions of the Water Act, the Air Act vide letter no. GPCB/CC&A/SRN-828/ID-32039/CCA-Renewal/16361, order No.CCA-AW-56083 which is valid up to 30/04/2027 with the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 16/11/2022 by the authorized officers of the Board, w.r.to complaint and following was observed:

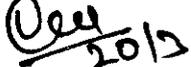
1. Fugitive emission was observed due to stone crushing activity at primary & secondary crushers.
2. You have provided water spraying facility which was observed non-operational.
3. You have not provided adequate system for collection of fine dust.
4. Discharge chutes of screen classifier are observed uncovered.
5. You have not provided wind breaking wall.
6. You have not operated water sprinkling system regularly to arrest fugitive dust emission.

Now, therefore I **Mehul Patel, Unit Head**, Gujarat Pollution Control Board propose to issue Notice under section (31) (A) of Air (Prevention and Control of Pollution) Act-1981 as under:

1. Why not to issue direction under section 31(A) of Air (Prevention and control of pollution) Act – 1981 to prohibit you from manufacturing activity?
2. Why not to direct to concern authority for disconnection of Power Supply & Water Supply of your industrial plant?

You are hereby directed to reply with compliance of above point within 15 days on receipt of this notice failing which directions as proposed above will be deemed to be passed without further reference to you. This Notice is hereby issued as an "opportunity of being heard" following principal of Natural justice prior taking any stringent action.

For and on behalf of  
Gujarat Pollution Control Board

  
(Mehul Patel)  
Unit Head

NO: GPCB/CCA/SN-264/ID-32039/

Date: /03/2023

Issued to:  
M/s. Shree Ganesh Stone Industries,  
R.S.No.148/3 Paiky, Sayala- Sudamada Road,  
Village- Sayla,  
Tal- Sayla, Dist.- Surendranagar- 363430.

*Clean Gujarat Green Gujarat*

ID- 32039

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# SHOW CAUSE NOTICE <sup>233</sup>

PCB ID : 32039  
Legal ID : 59441

Gujarat Pollution Control Board  
SurendraNgr  
KRUSHNA BHUVAN, JADESHVAR SOCIETY  
NR. PTC HOSTEL Wadhwan - 363 030  
SurendraNgr  
Tele : 02752-242121, 242122

ACT : Air

Show Cause Notice DATE : 07/10/2022

WHEREAS, the Officials of the Gujarat Pollution Control Board (hereinafter referred to as the Board, in short), conducted inspection on 29/09/2022 in order to verify the statements made by you in your application for Consent to Operate under the Air Act / to ascertain the Compliances of Conditions specified in Consent Order.

WHEREAS during the inspection it was observed that:-

**Reason :**

- (1) Unit has not covered discharge chute (transfer point) of primary and secondary crusher.
- (2) Conveyor belts are covered from top only. All conveyor belts are not covered from side which resulting in heavy dusting.
- (3) Vibrating screen classifier is covered only from two sides. It is not fully covered. Discharge chutes of screen classifier are also not found covered.
- (4) Unit has not provided wind breaking wall.

NOW THEREFORE, in exercise of the powers vested with this Board

Under section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981

notice is hereby served on you, to show cause within 15 days from the date of receipt of this show cause notice in view of the non compliance observed above and why legal action should not be initiated as per the provision of the Acts which may include rejection of your application and suspension/ closure of your unit.

**For and on behalf of  
Gujarat Pollution Control Board**

**F.M.Modi, ROH**

**NO : SCN-685447 , 07/10/2022**

**Shree Ganesh Stone Industries,  
R.S.No.148/3 paiky, Sayala- sudamada road,  
Sayala,  
Sayala,  
Dist : Surendranagar, Tal : Sayla, SIDC : Not In Gidc  
Phone : 9825396168**

COPY TO :-

The Unit Head(P.C.B.), Surendranagar

For Your Information.



# 234 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN  
Sector-10-A, Gandhinagar-382 010  
Phone : (079) 23226295  
Fax : (079) 23232156  
Website : www.gpcb.gov.in

By R.P.A.D.

## SHOW CAUSE NOTICE

WHEREAS you are having industrial plant for Production of Kapchi /Grit/Metal at Plot No.1891/P , Juna jaspur Road, Vill-Sayla ,Ta: Sayla, Dist: Surendranagar-363430.

The Board has monitored your industry on 23/07/2021 it was observed that,

1. Your CCA has been expired dt. 18/04/2021.
2. You have not provided wind breaking wall.
3. Conveyer belt; Screen Clarifier; crusher found partially covered.

Thus you are not complying with the conditions of consent to approved and consequently you have rendered yourself liable to be prosecuted under the provision of Air Act – 1981 and Hazardous if continues to non compliance with.

In view of the above, you are therefore called upon to show cause within 07 days why legal action should not be initiated against your industrial unit.

For and on behalf of  
Gujarat Pollution Control Board

*D. M. Thaker*  
21/9/2021  
(D. M. Thaker)  
Environment Engineer

NO.GPCB/Gen/SN-6(4)/ID-32241/

Date: /09/2021.

Issued to:-

M/s. Shree Ganesh Stone Industries (32039),  
Plot No.1891/P ,  
Juna jaspur Road,  
Vill-Sayla  
Ta: Sayla,  
Dist: Surendranagar-363430

Outward No:601632,22/09/2021

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**Clean Gujarat Green Gujarat**

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# 235 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY RPAD

**REVOCATION OF CLOSURE ORDER ISSUED UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981. (HEREINAFTER REFERRED TO AS THE 'AIR ACT') AS AMENDED FROM TIME TO TIME.**

WHEREAS M/s. Shree Ganesh Stone Industries, is having an industrial plant located at, S.No. 148/3 Paiki, Sayala-Sudamada Road, Vill- Sayala, Tal.-Sayla, Dist. -Surendranagar for manufacturing of Kapachi/Grit/Metal.

AND WHEREAS the Gujarat Pollution Control Board has granted you consent under the provisions of the Water Act, the Air Act by its Consent Order No.AW-56083, at above site with specific terms & conditions which is valid up to 30/04/2027.

AND WHEREAS Closure Direction order was issued under Section 31-A of the Air (Prevention and Control of Pollution) Act-1981, vide letter NO: GPCB/CCA-SN-658/ID-32039/743426 date.30/05/2023 with effect of 15 days.

AND WHEREAS, you have submitted revocation application on dtd.15/06/2023 along with required documents and undertakings.

AND WHEREAS you had given Bank Guarantee of Rs. 75,000/- (Seventy Five Thousand Rupees only) valid up to 30/06/2024 assuring future compliances. You have deposited Rs.3,96,875/- (Three Lakh Ninety Six Thousand Eight Hundred & Seventy Five Rupees only) to the Board as an interim Environmental Compensation on 08/12/2023 for reasons mentioned in direction of closure. You will pay Rs.3,96,875/- (Three Lakh Ninety Six Thousand Eight Hundred & Seventy Five Rupees only) as balance amount of interim Environmental compensation along with simple interest at 12% per annum before six month as per undertaking submitted by you on dt.09/12/2023.

AND WHEREAS, during the inspection of your industrial plant on 13/06/2023 by the authorized officer of the Board it has been noticed that: -

1. No fugitive emission observed.
2. You have provided water sprinkling at crusher, conveyor belts and vibrating screen classifier but in absence of power supply due to Biparjoy cyclone effect it is found not in operation during inspection.
3. Provided valves near to sprinklers at crusher, screen and conveyor belts in water supply pipe work are observed open and it is in operative conditions.
4. You have provided dust doom for collection of fine dust which is observed covered from top and side.
5. No piles of fine dust, no fugitive dust emission and no vehicle movement observed.
6. You have covered conveyor belt with G.I. Sheet adequately.
7. You have covered discharge chute of primary, secondary crusher and vibrating screen classifier.
8. Wetting of land is observed.
9. You have complied with notice of direction issued by board on dated 20/03/2023.

Under the circumstances, I, **Mehul Patel (Unit Head)**, Gujarat Pollution Control board is directed to revoke the closure order and issue trial run for three months i.e. 09/03/2024 up to with following additional conditions:-

ID-32039

*Clean Gujarat Green Gujarat*

Page 1 of 2

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

1. You shall complete the work related to the wind breaking wall as per undertaking submitted by you dtd.25/08/2023.
2. To pay Rs.3,96,875/- (Three Lakh Ninety Six Thousand Eight Hundred & Seventy Five Rupees only) as balance amount of Interim Environmental Compensation along with simple interest at 12% per annum before six month from revocation order of this office.
3. You shall comply with CCA conditions.
4. You shall comply with notarized undertaking submitted by you.

**For and on behalf of  
Gujarat Pollution Control Board,**

**(Mehul Patel)  
Unit Head**

**NO: GPCB/CCA-SN-264/ID-32039/**

**Date: /12/2023**

Issued to:

**M/s Shree Ganesh Stone Industries,  
S.No. 148/3 PaikI, Sayala-Sudamada Road,  
Village- Sayala,  
Tal. - Sayla,  
Dist. - Surendranagar -363430**

C.C:-

To,

- |   |   |
|---|---|
| <ol style="list-style-type: none"> <li>1. The Chairman ,<br/>Paschim Gujarat Vij Company Ltd .<br/>(PGVCL) Laxminagar, Rajkot.</li> <li>3. The Dy. Engineer,(O&amp;M).<br/>Paschim Gujarat Vij Co. Ltd. (GEB).<br/>Sub Division- Limbadi,<br/>Tal. - Sayla, Dist- Surendranagar.</li> </ol> | <ol style="list-style-type: none"> <li>2. The Dy. Engineer, (O&amp;M),<br/>Paschim Gujarat Vij Co. Ltd(GEB),<br/>Sub Division- Surendranagar.<br/>Dist- Surendranagar.</li> </ol> |
|---|---|

I am directed to request you to re-connect industrial supply of electricity for three months i.e. up to 09/03/2024 from date of issue of this order & intimate to us accordingly in written.

**For and on behalf of  
Gujarat Pollution Control Board,**

***Mehul Patel*  
21/12/23  
(Mehul Patel)  
Unit Head**

Outward No: 760655, 09/12/2023



# 237 ANNEXURE-F GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY RPAD

હવા પ્રદૂષણ (નિવારણ અને નિયંત્રણ) અધિનિયમ -૧૯૮૧ની કલમ ૩૧ અ હેઠળ ઉદ્યોગને સુચના  
(નોટીસ)

આપનું એકમ મેસર્સ: ગાયત્રી સ્ટોન ઇન્ડસ્ટ્રીઝ, સર્વે નંબર-૧૪૪ પી-૧, તા- સાયલા, જી.સુરેન્દ્રનગર ઠેકાણે ઉદ્યોગ ચલાવો છો અને Grit/Kapchi/Metal-5000 MT/M નું ઉત્પાદન કરો છો.

આપને જણાવવામાં આવે છે કે, બોર્ડના હુકમ નંબર.WH- ૭૭૮૭૦ થી સીસીએની મંજૂરી આપેલ હતી. જેની મુદત તા.૧૭/૦૩/૨૦૨૧ સુધીની હતી. જે પૂર્ણ થઈ ગયેલ છે અને આપ દ્વારા ત્યારબાદ બોર્ડની સીસીએ મેળવવા માં આવેલ નથી. એટલે કે આપ બોર્ડની સીસીએ વગર આપની ઉત્પાદન પ્રવૃત્તિ/પ્લાન્ટ ચલાવો છો. જેથી શરતોનું આપના દ્વારા પાલન કરેલ નથી.

આપને જણાવવાનું કે, એકમની તા:૦૧/૧૨/૨૦૨૧ ના રોજ હવા અધિનિયમની કલમ-૨૪ હેઠળ બોર્ડના અધિકારીઓએ મુલાકાત લીધેલ ત્યારે એકમ કાર્યરત જોવા મળેલ તથા નીચે મુજબની વિગતો જાણવા મળેલ હતી.

૧. બોર્ડ દ્વારા આપેલ સીસીએની મંજૂરીની મુદત તા. ૧૭/૦૩/૨૦૨૧ રોજ પૂર્ણ થઈ ગયેલ છે.
૨. કન્વેયર બેલ્ટ ખૂલ્લા જોવા મળેલ.
૩. સ્ક્રીન કલાસી ફાયર સંપૂર્ણ રીતે ડા સીટ થી કવર કરેલ ન હતો.
૪. વોટર સ્પ્રીકલીંગ સીસ્ટમ લગાવેલ નથી.
૫. બોર્ડ દ્વારા તા. ૨૨/૦૯/૨૦૨૧ ના રોજ પાઠવેલ કારણ દર્શક નોટીસનું પાલન કરવામાં આવેલ નથી

- વધુમાં આપના વિસ્તારમાં હવા પ્રદૂષણની ગંભીર ફરિયાદ અત્રે મળેલ છે.
- આપના દ્વારા યોગ્ય રીતે હવા પ્રદૂષક નિયંત્રકો બેસાડેલ નથી તથા સ્ટોન ક્ષર્શિંગ એકમો માટેની બોર્ડની ગાઈડલાઈનનું પાલન કરવામાં આવતું નથી.
- વધુમાં બોર્ડ દ્વારા કુદરતી ન્યાય સિંધ્યાતને અનુસરીને, વધુ કડક કાર્યાવાહી કરતા પૂર્વ આપને સાંભળવાની અંતિમ તકના ભાગરૂપે આ નોટીસ દ્વારા, ઉપરોક્ત સંજોગોમાં હું (ડી.એમ.ઠાકર), પર્યાવરણ ઇજનેર, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, હવા અધિનિયમની કલમ -૩૧ અ હેઠળ મળેલ સત્તાની રૂપે નીચે મુજબ સુચના આપું છું કે,

૧. આપના ઉદ્યોગની ઉત્પાદન પ્રક્રિયા બંધ કરવા હવા અધિનિયમ-૧૯૮૧ની કલમ-૩૧અ હેઠળ શા માટે આદેશન આપવા ?

*Clean Gujarat Green Gujarat*

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation





# 239 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN  
Sector-10-A, Gandhinagar-382 010  
Phone : (079) 23226295  
Fax : (079) 23232156  
Website : www.gpcb.gov.in

By R.P.A.D.

## NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE AIR ACT) AS AMENDED FROM TIME TO TIME.

WHEREAS you M/s. Gayatri Stone Industries, is having an industrial plant at R.S.No.144/ P-2, Village- Sayla, Tal- Sayla, Dist.- Surendranagar for manufacturing of Kapachi/Grit/Metal.

AND WHEREAS the Gujarat Pollution Control Board has granted your consent to establish under the provisions of the Water Act, the Air Act vide letter no. GPCB/RO/CC&A/SRN-237/ID-28378/CCA-Fresh/2906, order No.CCA-AW-54389 which is valid up to 24/04/2023 with the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 16/11/2022 & 03/02/2023 by the authorized officers of the Board, w.r.to complaint and following was observed:

1. Heavy dust emission was observed during stone crushing activity.
2. You have not covered discharge chute (transfer point) of primary and secondary crusher.
3. Vibrating screen classifier was not fully covered.
4. Discharge chutes of screen classifier are not covered.
5. Wetting of land in premises area was not done.
6. Huge stock of fine dust in pile form was observed in premises area.

Now, therefore I **Mehul Patel, Unit Head**, Gujarat Pollution Control Board propose to issue Notice under section (31) (A) of Air (Prevention and Control of Pollution) Act-1981 as under:

1. Why not to issue direction under section 31(A) of Air (Prevention and control of pollution) Act – 1981 to prohibit you from manufacturing activity?
2. Why not to direct to concern authority for disconnection of Power Supply & Water Supply of your industrial plant?

You are hereby directed to reply with compliance of above point within 15 days on receipt of this notice failing which directions as proposed above will be deemed to be passed without further reference to you. This Notice is hereby issued as an “opportunity of being heard” following principal of Natural justice prior taking any stringent action.

For and on behalf of  
Gujarat Pollution Control Board

*Mehul Patel*  
2023  
(Mehul Patel)  
Unit Head

NO: GPCB/CCA/SN-278/ID-28378/

Date: /03/2023

Issued to:

M/s. Gayatri Stone Industries,  
Sr. NO.144/P-2,  
Village - Sayla,  
Tal- Sayla, Dist.- Surendranagar-363430

*Clean Gujarat Green Gujarat*



# 240 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,  
GANDHINAGAR - 382010,  
(T) 079-23232152

By R.P.A.D.

**NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE AIR ACT) AS AMENDED FROM TIME TO TIME.**

WHEREAS you M/s. Gayatri Stone Industries are having an industrial plant at S.No.144/P-2, Village -Sayla, Tal: Sayla, Dist: Surendranagar for manufacturing of Grit/ Kapachi/ Metal -5000 MT/Month.

AND WHEREAS the Gujarat Pollution Control Board has granted you consolidated consent and authorization (CC&A) under the provisions of the Water Act, the Air Act vide letter no. GPCB/CCA/ SRN-757/PCB ID-28378/ CCA-Fresh/2906 Dated: 19/05/2012, order No. CCA-AWH-54389 which was valid up to 24/04/2023 with the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 18/04/2024 w.r.to CPCB due monitoring by the authorized officers of the Board, following was observed:

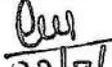
1. You have no valid CC&A of the board.
2. Heavy dust emission was observed during stone crushing activity.
3. You have not covered discharge chutes of primary crusher, secondary crusher and vibrating screen classifier..
4. Conveyor belts and screen classifier are not adequately covered with G.I sheets.
5. You have provided water sprinkling at crusher and vibrating screen classifier which is found not in operation during inspection.
6. Manual water sprinkling is not carried out to eliminate chance of fugitive emission due to vehicular movements.
7. You are not complying with stone crushing guideline published by CPCB Delhi in July 2023.
8. You are not complying with Notice Of Direction issued on dated. 20/03/2024

Now, therefore I **Mehul Patel, Unit Head**, Gujarat Pollution Control Board propose to issue Notice under section (31) (A) of Air (Prevention and Control of Pollution) Act-1981 as under:-

1. Why not to issue direction under section 31(A) of Air (Prevention and control of pollution) Act – 1981 to prohibit you from manufacturing activity?
2. Why not to direct to concern authority for disconnection of Power Supply & Water Supply of your industrial plant?

You are hereby directed to reply with compliance of above point within 15 days on receipt of this notice failing which directions as proposed above will be deemed to be passed without further reference to you. This Notice is hereby issued as an “opportunity of being heard” following principal of Natural justice prior taking any stringent action.

For and on behalf of  
Gujarat Pollution Control Board

  
22/7/24  
(Mehul Patel)  
Unit Head



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

By R.P.A.D.

**NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE AIR ACT) AS AMENDED FROM TIME TO TIME.**

WHEREAS you M/s. Gayatri Stone Industries, are having an industrial plant at Sr. No. 144/P-2, Vill: Sayala, Tal: Sayala, Dist: Surendranagar- 363430 for manufacturing of Kapchi/Grit/Metal 5000 MT/Month

AND WHEREAS the Gujarat Pollution Control Board has granted your consent to establish under the provisions of the Water Act, the Air Act vide letter no. GPCB/CCA-SRN-737/ID-28378/CCA-Fresh/16318 Order No.CCA-AW-54389 valid up to 24/03/2023 with the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 17/12/2024 w.r.to complaint by the authorized officers of the Board, following was observed:

1. You have not valid CC&A of the board.
2. Your unit is observed in operation and heavy fugitive emission is observed due to stone crushing activity at primary & secondary crushers, discharging of crushed material from screen classifiers to conveyor belts and discharging of crushed material from conveyor belts to on land for heaping
3. You have not covered discharged chutes of primary crusher, secondary crusher and vibrating screen classifier.
4. All the provided water spraying system facility is observed non-operational.
5. Manual water sprinkling is not carried out to eliminate chance of fugitive emission due to vehicular movement.
6. Huge stock of fine dust in form of pile observed at premises of your unit.
7. You have not provided APCM as per "Environment Guideline for Stone Crushing Units" published by CPCB on July-2023.

Now, therefore I **Mehal Patel, Unit Head**, Gujarat Pollution Control Board propose to issue Notice under section (31) (A) of Air (Prevention and Control of Pollution) Act-1981 as under:

1. Why not to issue direction under section 31(A) of Air (Prevention and control of pollution) Act - 1981 to prohibit you from manufacturing activity?
2. Why not to direct to concern authority for disconnection of Power Supply & Water Supply of your industrial plant?
3. Submit compliance of above non-compliance,

You are hereby directed to reply with compliance of above point within 15 days on receipt of this notice failing which directions as proposed above will be deemed to be passed without further reference to you. This Notice is hereby issued as an "opportunity of being heard" following principal of Natural justice prior taking any stringent action.

For and on behalf of  
Gujarat Pollution Control Board

*Mehal Patel*  
24/1/25  
(Mehal Patel)  
Unit Head

Date: 24/01/2025

NO: GPCB/SN/CCA- 278/ID-28378/  
Issued to:  
M/s. Gayatri Stone Industries,  
Sr. No. 144/P-2,  
Vill: Sayala, Tal: Sayala,  
Dist: Surendranagar- 363430

Copy to:

**The Regional Office,**

**Gujarat Pollution Control Board, Surendranagar**..... To follow up for the compliance and verification of order and to carry out sampling and send IR & AR within 15 days as per policy of the board

Outward NO:851970, 24/01/2025



# 243 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D.

## SHOW CAUSE NOTICE

WHEREAS you are having industrial plant for Production of Kapchi /Grit/Metal at S.No-144/P-2 Vill-Sayla ,Ta: Sayla, Dist: Surendranagar-363430.

The Board has monitored your industry on 23/07/2021 it was observed that,

1. You have not valid CCA of the Board.
2. You have not Provided Metal Road.
3. Conveyer belt is found partially covered with GI sheet.

Thus you are not complying with the conditions of consent to approved and consequently you have rendered yourself liable to be prosecuted under the provision of Air Act – 1981 and Hazardous if continues to non compliance with.

In view of the above, you are therefore called upon to show cause within 07 days why legal action should not be initiated against your industrial unit.

For and on behalf of  
Gujarat Pollution Control Board

*D. M. Thaker*  
21/9/2021

(D. M. Thaker)

Environment Engineer

Date: /09/2021.

NO.GPCB/Gen/SN-6(4)/ID-32241/

Issued to:-

M/s. Gayatri Stone Industries(28378),

S.No-144/P-2

Vill-Sayla

Ta: Sayla,

Dist: Surendranagar-363430

Outward No: 601634, 22/09/2021

Page 1 of 1  
**Clean Gujarat Green Gujarat**

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# SHOW CAUSE NOTICE <sup>244</sup>

PCB ID : 28378  
Legal ID : 58562

Gujarat Pollution Control Board  
SurendraNgr  
KRUSHNA BHUVAN, JADESHVAR SOCIETY  
NR. PTC HOSTEL Wadhwan - 363 030  
SurendraNgr  
Tele : 02752-242121, 242122

ACT : Air

Show Cause Notice DATE : 13/07/2022

WHEREAS, the Officials of the Gujarat Pollution Control Board (hereinafter referred to as the Board, in short), conducted inspection on 06/07/2022 in order to verify the statements made by you in your application for Consent to Operate under the Air Act / to ascertain the Compliances of Conditions specified in Consent Order.

WHEREAS during the inspection it was observed that:-

**Reason :**

- (1) Conveyer belts, screen classifier, crusher found partially covered with GI sheet.
- (2) Unit has not provided adequate height of wind breaking wall.
- (3) Unit has not provided green belt.
- (4) Large quantity of fine dust found stored within premises.

NOW THEREFORE, in exercise of the powers vested with this Board Under section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981 notice is hereby served on you, to show cause within 15 days from the date of receipt of this show cause notice in view of the non compliance observed above and why legal action should not be initiated as per the provision of the Acts which may include rejection of your application and suspension/ closure of your unit.

**For and on behalf of  
Gujarat Pollution Control Board**

**F.M.Modi, ROH**

**NO : SCN-677874 , 13/07/2022**

**Gayatri Stone Industries,  
S.NO.144/P-2, SAYLA,  
SAYLA,  
Dist : Surendranagar, Tal : Sayla, SIDC : Not In Gidc  
Phone : 9727721233**

COPY TO :-

The Unit Head(P.C.B.), Surendranagar  
For Your Information.



# 245 ANNEXURE-G GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

**BY RPAD**

હવા પ્રદૂષણ (નિવારણ અને નિયંત્રણ) અધિનિયમ -૧૯૮૧ની કલમ ૩૧ અ હેઠળ ઉદ્યોગને સુચના (નોટીસ)

આપનું એકમ મે. ચામુડા સ્ટોન ઇન્ડસ્ટ્રીઝ ,સર્વે નંબર-૧૦૧/૫ જી.ઇ.બી.ની પાસે , તા- સાયલા , જી.સુરેન્દ્રનગર-૩૬૩૪૩૦ ઠેકાણે ઉદ્યોગ ચલાવો છો અને Grit/Kapchi/Metal-80 MT/M નું ઉત્પાદન કરો છો.

આપને જણાવવામાં આવે છે કે, બોર્ડના હુકમ નંબર.AW-૪૨૨૯૧ તા.૧૬/૦૭/૨૦૨૨ થી સીસીએની મંજૂરી આપેલ હતી. જેની મુદત તા.૨૬/૦૭/૨૦૨૫ સુધીની છે. જેની શરતોનું આપના દ્વારા પાલન કરેલ નથી.

આપને જણાવવાનું કે, એકમની તા:૦૧/૧૨/૨૦૨૧ ના રોજ હવા અધિનિયમની કલમ-૨૪ હેઠળ બોર્ડના અધિકારીઓએ મુલાકાત લીધેલ ત્યારે એકમ કાર્યરત જોવા મળેલ તથા નીચે મુજબની વિગતો જાણવા મળેલ હતી.

૧. આપના દ્વારા વિઠ્ઠ બેકીંગ વોલ બનાવેલ નથી.

૨. આપનાં દ્વારા કપચી/મેટલ રોડ બનાવેલ નથી.

• વધુમાં આપના વિસ્તારમાં હવા પ્રદૂષણની ગંભીર ફરિયાદ અત્રે મળેલ છે.

• આપના દ્વારા યોગ્ય રીતે હવા પ્રદૂષક નિયંત્રકો બેસાડેલ નથી તથા સ્ટોન કર્શીંગ એકમો માટેની બોર્ડની ગાઈડલાઈનનું પાલન કરવામાં આવતું નથી.

• વધુમાં બોર્ડ દ્વારા કુદરતી ન્યાય સિંધ્યાતને અનુસરીને, વધુ ક્લક કાર્યાવાહી કરતા પૂર્વ આપને સાંભળવાની અંતિમ તકના ભાગરૂપે આ નોટીસ દ્વારા, ઉપરોક્ત સંજોગોમાં હું (ડી.એમ.ઠાકર), પર્યાવરણ ઇજનેર, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, હવા અધિનિયમની કલમ -૩૧ અ હેઠળ મળેલ સત્તાની રૂપે નીચે મુજબ સુચના આપું છું કે,

૧. આપના ઉદ્યોગની ઉત્પાદન પ્રક્રિયા બંધ કરવા હવા અધિનિયમ-૧૯૮૧ની કલમ-૩૧ અ હેઠળ શા માટે આદેશ ન આપવા ?

૨. જો આપની ઉત્પાદન પ્રક્રિયા આપના પોતાના (કેપ્ટીવ) પાવર પ્લાન્ટ કે ડી.જી. સેટથી ચાલતી હોય, તો તે પણ ઉપરોક્ત હવા અધિનિયમ-૧૯૮૧ની કલમ-૩૧ અ હેઠળ શા માટે સીલ અને બંધ કરવાના આદેશ ન આપવા ?

૩. આપના ઉદ્યોગને મળતો વીજ પુરવઠો અને પાણી પુરવઠો કાપી નાખવાના ઉપરોક્ત અધિનિયમ-૧૯૮૧ની કલમ-૩૧ અ હેઠળ શા માટે આદેશ ન આપવા ?

*Clean Gujarat Green Gujarat*

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

જો આપ દિન-૧૫માં આપની લેખિત રજૂઆત કરવામાં કે ખુલાસો કરવામાં નિષ્ફળ જશો તો આપને આ બાબતે રજૂઆત કરવાની રહેતી નથી તેમ માનીને બોર્ડને હવા અધિનિયમ-૧૯૮૧ની કલમ-૩૧ અ હઠક ઉપર મુજબનો આદેશ આપવાની ફરજ પડશે અને તે માટેની સઘળી જવાબદારી આપની રહેશે જેની નોંધ લેશો.

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના નામે અને વતી.

D. M. Mavalani  
11/1/2022  
(ડી.એમ.ઠાકર)  
પર્યાવરણ ઇજનેર

નંબર :- જીપીસીબી/સીસીએ/એસ.એન-૨૬/આઇડી-૧૨૨૨૨/

તા. / ૦૧/૨૦૨૨

મે. ચામુડા સ્ટોન ઇન્ડસ્ટ્રીઝ ,

સર્વે નંબર-૧૦૧/ જી.ઇ.બી. પાસે

તા- સાયલા , જી.સુરેન્દ્રનગર-૩૬૩૪૩૦

Outward No:620801, 11/01/2022



GPCB

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# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : [www.gpcb.gov.in](http://www.gpcb.gov.in)

## NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE AIR ACT) AS AMENDED FROM TIME TO TIME.

WHEREAS you M/s. Chamunda Stone Industries, are having an industrial plant at S.No.101, N.H. 8A, Near GEB, Village - Sayla, Tal: Sayla, Dist. : Surendranagar- 363430 for manufacturing of Grit, Kapachi, Metal -80 MT/Day

AND WHEREAS the Gujarat Pollution Control Board has granted you consolidated consent and authorization (CC&A) under the provisions of the Water Act, the Air Act vide letter no. GPCB/R.O.SRN/ SRN-731/ ID-12222/ 2013 Date. 17/07/2020, order No. AW-42291 which is valid up to 26/07/2025 with the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 31/01/2024 w.r.to complaint by the authorized officers of the Board, following was observed:

1. During the inspection unit found in operation and heavy fugitive dust emission observed at site.
2. Discharge chutes of primary crusher, secondary crusher and screen are found open.
3. Unit is not complying with NOD dated. 20/03/2023.
4. Unit is not complying with stone crushing guideline published by CPCB Delhi in July 2023.

Now, therefore I **Mehul Patel, Unit Head**, Gujarat Pollution Control Board propose to issue Notice under section (31) (A) of Air (Prevention and Control of Pollution) Act-1981 as under:

1. Why not to issue direction under section 31(A) of Air (Prevention and control of pollution) Act – 1981 to prohibit you from manufacturing activity?
2. Why not to direct to concern authority for disconnection of Power Supply & Water Supply of your industrial plant?

You are hereby directed to reply with compliance of above point within 15 days on receipt of this notice failing which directions as proposed above will be deemed to be passed without further reference to you. This Notice is hereby issued as an “opportunity of being heard” following principal of Natural justice prior taking any stringent action.

For and on behalf of  
Gujarat Pollution Control Board

  
19/03/24 Mehul Patel)  
Unit Head

NO: GPCB/ SN/ CCA -26/ ID-12222/

Date: /03/2024

Issued to:

M/s. Chamunda Stone Industries,

S.No.101, N.H. 8A, Near GEB,

Village- Sayla,

Tal: Sayla, Dist.: Surendranagar-363430

*Clean Gujarat Green Gujarat*

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation



GPCB

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## GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

**NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE AIR ACT) AS AMENDED FROM TIME TO TIME.**

By R.P.A.D.

WHEREAS you M/s. Chamunda Stone Industries, is having an industrial plant at Sr. No.101, N.H.8A, Near GEB, Village- Sayla, Tal- Sayla, Dist.- Surendranagar for manufacturing of Kapachi/Grit/Metal.

AND WHEREAS the Gujarat Pollution Control Board has granted your consent to establish under the provisions of the Water Act, the Air Act vide letter no. GPCB/R.O.SRN/SRN-731/ID-12222/CCA/2013, order No.CCA-AW-42291 which is valid up to 26/07/2025 with the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 03/02/2023 by the authorized officers of the Board, w.r.to complaint and following was observed:

1. Heavy dust emission was observed during stone crushing activity.
2. Conveyor belts are found partly covered with roof sheet.
3. You have provided water spraying facility which was observed non-operational.
4. Discharge chutes of primary crusher, secondary crusher and screen are not found covered.
5. Wetting of land in premises area was not done.
6. Huge stock of fine dust in pile form was observed in premises area.

Now, therefore I **Mehul Patel, Unit Head**, Gujarat Pollution Control Board propose to issue Notice under section (31) (A) of Air (Prevention and Control of Pollution) Act-1981 as under:

1. Why not to issue direction under section 31(A) of Air (Prevention and control of pollution) Act - 1981 to prohibit you from manufacturing activity?
2. Why not to direct to concern authority for disconnection of Power Supply & Water Supply of your industrial plant?

You are hereby directed to reply with compliance of above point within 15 days on receipt of this notice failing which directions as proposed above will be deemed to be passed without further reference to you. This Notice is hereby issued as an "opportunity of being heard" following principal of Natural justice prior taking any stringent action.

For and on behalf of  
Gujarat Pollution Control Board

*Mehul Patel*  
20/3

(Mehul Patel)  
Unit Head

NO: GPCB/CCA/SN-26/ID-12222/

Date: /03/2023

Issued to:

M/s. Chamunda Stone Industries,  
S.No.101, N.H. 8A, Near GEB,  
Village- Sayla,  
Tal- Sayla, Dist.- Surendranagar-363430

*Clean Gujarat Green Gujarat*



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

By R.P.A.D.

**NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE AIR ACT) AS AMENDED FROM TIME TO TIME.**

WHEREAS you M/s. Chamunda Stone Industries, are having an industrial plant at Sr. No. 101, Near GEB N.H. No. 8, Vil: Sayla, Tal: Sayla, Dist: Surendranagar- 363430 for manufacturing of Kapachi/Grit/Rubble- 1500MT/Month.

AND WHEREAS the Gujarat Pollution Control Board has granted your consent to establish under the provisions of the Water Act, the Air Act vide letter no. GPCB/RO/SRN-731/ID-12222 /15860 order No.CCA-AW-42291 valid up to 26/07/2025 with the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 17/12/2024 w.r.to complaint by the authorized officers of the Board, following was observed:

1. Your unit was observed in operation and heavy fugitive dust emission observed due to stone crushing activity at primary & secondary crusher, discharging of crushed material from screen classifier to conveyor belts to on land for heaping.
2. You have not provided APCM as per Environmental Guidelines for stone crushing unit Published by CPCB on July-2023.
3. You have not covered discharge chute of primary, secondary crushers and vibrating screen classifier
4. You have not covered conveyor belts adequately with G.I sheet.
5. You have not provided adequate dust collection system (Dust doom) for collection of fine dust.
6. All the provided water spraying facility is observed non-operational.
7. During inspection fine dust deposition on the ground in work zone area is observed.
8. Manual Water sprinkling is not carried out to eliminate chance of fugitive emissions due to vehicular movement.
9. Huge stock of fine dust in form of pile observed at premises of your unit.
10. Wetting of land is not done.

Now, therefore I **Mehul Patel, Unit Head**, Gujarat Pollution Control Board propose to issue Notice under section (31) (A) of Air (Prevention and Control of Pollution) Act-1981 as under:

1. Why not to issue direction under section 31(A) of Air (Prevention and control of pollution) Act - 1981 to prohibit you from manufacturing activity?
2. Why not to direct to concern authority for disconnection of Power Supply & Water Supply of your industrial plant?
3. Submit compliance of above non-compliance.

You are hereby directed to reply with compliance of above point within 15 days on receipt of this notice failing which directions as proposed above will be deemed to be passed without further reference to you. This Notice is hereby issued as an "opportunity of being heard" following principal of Natural justice prior taking any stringent action.

For and on behalf of  
Gujarat Pollution Control Board

*Mehul Patel*  
24/1/25  
(Mehul Patel)  
Unit Head

Date: /01/2025

NO: GPCB/SR/CCA -26/ ID-12222/

Issued to:

M/s. Chamunda Stone Industries,

Sr. No. 101,

Near GEB, N.H. No. 8

Vil: Sayla, Tal: Sayla,

Dist: Surendranagar- 363430

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

Copy to:

**The Regional Office,  
Gujarat Pollution Control Board, Surendranagar.....** To follow up for the compliance and verification of order and to carry out sampling and send IR & AR within 15 days as per policy of the board.

Outward No:851954, 24/01/2025



# SHOW CAUSE NOTICE <sup>251</sup>

Gujarat Pollution Control Board  
Paryavaran Bhavan, Sector-10/A,  
Gandhinagar - 382010  
23222756

PCB ID : 12222  
Legal ID : 36918

ACT : Air

Show Cause Notice DATE : 25/02/2019

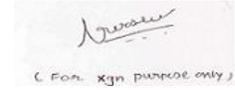
WHEREAS, the Officials of the Gujarat Pollution Control Board (hereinafter referred to as the Board, in short), conducted inspection on 14/02/2019 in order to verify the statements made by you in your application for Consent to Operate under the Air Act / to ascertain the Compliances of Conditions specified in Consent Order.

WHEREAS during the inspection it was observed that:-

<input checked="" type="checkbox"/>	1	You are not operating Air Pollution Control measures efficiently.
<input checked="" type="checkbox"/>	2	This indicates that you have failed to fulfill the conditions mentioned in the Consent Order. Consequently , you have rendered yourself liable to be prosecuted under the provisions of the above mentioned Sections-Acts.

NOW THEREFORE, in exercise of the powers vested with this Board Under section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981 notice is hereby served on you, to show cause within 15 days from the date of receipt of this show cause notice in view of the non compliance observed above and why legal action should not be initiated as per the provision of the Acts which may include rejection of your application and suspension/ closure of your unit.

For and on behalf of  
Gujarat Pollution Control Board



( For Xgn purpose only )

U.K.Upadhyay, Unit Head

**NO : SCN-495781 , 25/02/2019**

**Chamunda Stone Industries,  
SURVEY NO.101, 8A NATIONAL HIGHWAY, NEAR GEB,  
SAYLA,  
SAYLA,  
Dist : Surendranagar, Tal : Sayla, SIDC : Not In Gidc  
Phone : -**

COPY TO :-

The RO Head(P.C.B.), Surendranagar

With a request to carryout monitoring and send the detailed I.R. & A.R. for the sample collected to this office immediately.



# 252 ANNEXURE-H GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

**BY RPAD**

હવા પ્રદૂષણ (નિવારણ અને નિયંત્રણ) અધિનિયમ -૧૯૮૧ની કલમ ૩૧ અ હેઠળ ઉદ્યોગને સૂચના (નોટીસ)

આપનું એકમ મે. જયભવ સ્ટોન ઇન્કસ્ટ્રીઝ, સર્વે નંબર-૧૩૩/પી-૩ જી.ઇ.બી.ની નજીક, તા- સાયલા, જી.સુરેન્દ્રનગર-૩૬૩૪૩૦ હેક્ટરો ઉદ્યોગ ચલાવો છો અને Grit/Kapchi/Metal/Powder -12000 MT/M નું ઉત્પાદન કરો છો.

આપને જણાવવામાં આવે છે કે, બોર્ડના હુકમ નંબર.AW-૪૫૬૫૪ તા.૧૬/૦૩/૨૦૨૧ થી સીસીએની મંજૂરી આપેલ હતી. જેની મુદત તા.૨૦/૦૧/૨૦૨૨ સુધીની છે. જેથી શરતોનું આપના દ્વારા પાલન કરેલ નથી.

આપને જણાવવાનું કે, એકમની તા:૦૧/૧૨/૨૦૨૧ ના રોજ હવા અધિનિયમની કલમ-૨૪ હેઠળ બોર્ડના અધિકારીઓએ મુલાકાત લીધેલ ત્યારે એકમ કાર્યરત જોવા મળેલ તથા નીચે મુજબની વિગતો જાણવા મળેલ હતી.

૧. આપ દ્વારા વોટર સ્પ્રીંકલિંગ સીસ્ટમ લગાવવામાં આવેલ નથી.

૨. આપના દ્વારા વિન્ડ બ્રેકિંગ વોલ બનાવેલ નથી.

૩. આપના દ્વારા કપચી/મેટલ રોડ બનાવેલ નથી.

૪. બોર્ડ દ્વારા તા. ૨૨/૦૬/૨૦૨૧ ના રોજ પાહુવેલ કારણ દર્શક નોટીસનું પાલન કરવામાં આવેલ નથી.

- વધુમાં આપના વિસ્તારમાં હવા પ્રદૂષણની ગંભીર ફરિયાદ અત્રે મળેલ છે.
- આપના દ્વારા યોગ્ય રીતે હવા પ્રદૂષક નિયંત્રકો બેસાડેલ નથી તથા સ્ટોન ક્ષીંગ એકમો માટેની બોર્ડની ગાઈડલાઈનનું પાલન કરવામાં આવતું નથી.
- વધુમાં બોર્ડ દ્વારા કુદરતી ન્યાય સિંધ્યાતને અનુસરીને, વધુ કડક કાર્યાવાહી કરતા પૂર્વ આપને સાંભળવાની અંતિમ તકના ભાગરૂપે આ નોટીસ દ્વારા, ઉપરોક્ત સંજોગોમાં હું (ડી.એમ.ઠાકર), પર્યાવરણ ઇજનેર, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, હવા અધિનિયમની કલમ -૩૧ અ હેઠળ મળેલ સત્તાની રૂએ નીચે મુજબ સૂચના આપું છું કે,

1. આપના ઉદ્યોગની ઉત્પાદન પ્રક્રિયા બંધ કરવા હવા અધિનિયમ-૧૯૮૧ની કલમ-૩૧અ હેઠળ શા માટે આદેશ ન આપવા ?
2. જો આપની ઉત્પાદન પ્રક્રિયા આપના પોતાના (કેપ્ટીવ) પાવર પ્લાન્ટ કે ડી.જી. સેટથી ચાલતી હોય, તો તે પણ ઉપરોક્ત હવા અધિનિયમ-૧૯૮૧ની કલમ-૩૧ અ હેઠળ શા માટે સીલ અને બંધ કરવાના આદેશ ન આપવા ?

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૩. આપના ઉદ્યોગને મળતો વીજ પુરવઠો અને પાણી પુરવઠો કાપી નાખવાના ઉપરોક્ત અધિનિયમ ૧૯૮૧ની કલમ-૩૧ અ હેઠળ શા માટે આદેશ ન આપવા ?

જો આપ દિન-૧૫માં આપની લેખિત રજૂઆત કરવામાં કે ખુલાસો કરવામાં નિષ્ફળ જશો તો આપને આ બાબતે રજૂઆત કરવાની રહેતી નથી તેમ માનીને બોર્ડને હવા અધિનિયમ-૧૯૮૧ની કલમ-૩૧ અ હેઠળ ઉપર મુજબનો આદેશ આપવાની ફરજ પડશે અને તે માટેની સઘળી જવાબદારી આપની રહેશે જેની નોંધ લેશો.

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના નામે અને બાંધી.

*D. M. Thacker*  
11/1/2022

(ડી.એમ.ઠાકર).

પર્યાવરણ ઇજનેર

નંબર :- જીપીસીબી/સીસીએ/એસ.એન-૨૭૯/આઇડી-૩૩૦૫૪/

તા. / ૦૧/૨૦૨૨

મે. જયભવ સ્ટોન ઇન્ડસ્ટ્રીઝ .

સર્વે નંબર-૧૩૩/પી-૩ જી.ઇ.બી.ની નજીક ,

તા- સાયલા , જી.સુરેન્દ્રનગર-૩૬૩૪૩૦

Outward No:620802,11/01/2022

# 254 GUJARAT POLLUTION CONTROL BOARD



PARYAVARAN BHAVAN  
Sector-10-A, Gandhinagar-382 010  
Phone : (079) 23226295  
Fax : (079) 23232156  
Website : www.gpcb.gov.in

BY- R.P.A.D.

## SHOW CAUSE NOTICE

WHEREAS you are having industrial plant for manufacturing of Kapachi/Grit/Metal at Sr. No.133/P-3, Near GEB, Village - Sayla, Tal- Sayla, Dist.- Surendranagar-33430.

AND WHEREAS, you have obtained CCA of the board for production of Kapachi/Grit/Metal/Powder- 12000 MT/Month which is valid up to dt.20/01/2022.

AND WHEREAS, Regional Officers of the Board has visited your industrial plant on 16/01/2022 w.r.to Complaint and during inspection it is observed that: -

1. You have not covered discharge chute (transfer point) of primary and secondary crusher.
2. Discharge chutes of screen classifier are not covered.
3. You have provided Dust doom but inadequate to control fugitive emission after the discharge of fine dust from conveyor belts.

This Show Cause Notice issued as an "Opportunity of being Heard" following principal of Natural Justice Prior taking any straight action.

In view of above, you are directed to take corrective measures and also called upon to show cause as to why actions under the Water Act, 1974 shall not be initiated against you. You are also directed to submit action taken report with reference to above within 15 days failure to which further action will be initiated against you and your industrial plant.

For and on behalf of  
Gujarat Pollution Control Board

  
(Mehul Patel)  
Unit Head

NO: GPCB/ CCA/SN- 279/ID- 33054/

Date: /03/2023

ISSUED TO:

M/s. Jaybhav Stone Industries,  
Sr. No.133/P-3, Near GEB,  
Village- Sayla,  
Tal- Sayla, Dist.- Surendranagar-363430.

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# 255 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,  
GANDHINAGAR - 382010,  
(T) 079-23232152

By R.P.A.D.

**NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE AIR ACT) AS AMENDED FROM TIME TO TIME.**

WHEREAS you M/s. JayBhav Stone Industries, are having an industrial plant at S. No. 133/P-3, Near GEB substation, Village - Sayla, Tal: Sayla, Dist: Surendranagar for manufacturing of Kapachi/ Grit/Powder/ Metal – 12000 MT/Month.

AND WHEREAS the Gujarat Pollution Control Board has granted you consolidated consent and authorization (CC&A) under the provisions of the Water Act, the Air Act vide letter no. GPCB/CCA/ SRN-712/ PCB ID-33054/CCA-Renewal/22348 Dated: 17/03/2021, order No. CCA-AW-45654 which is valid up to 20/10/2026 with the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 18/04/2024 w.r.to CPCB due monitoring by the authorized officers of the Board, following was observed:-

1. Discharge chute of primary crusher, secondary crusher and screen are found open.
2. Conveyor belts and vibrating screen are not adequately covered with G.I sheet.
3. During inspection pilling of fine dust observed within premises.
4. You were not compiling with stone crushing guideline published by CPCB Delhi in July 2023

Now, therefore I **Mehul Patel, Unit Head**, Gujarat Pollution Control Board propose to issue Notice under section (31) (A) of Air (Prevention and Control of Pollution) Act-1981 as under:-

1. Why not to issue direction under section 31(A) of Air (Prevention and control of pollution) Act – 1981 to prohibit you from manufacturing activity?
2. Why not to direct to concern authority for disconnection of Power Supply & Water Supply of your industrial plant?

You are hereby directed to reply with compliance of above point within 15 days on receipt of this notice failing which directions as proposed above will be deemed to be passed without further reference to you. This Notice is hereby issued as an “opportunity of being heard” following principal of Natural justice prior taking any stringent action.

**For and on behalf of  
Gujarat Pollution Control Board**

*Mehul Patel*  
21/7/24.

**(Mehul Patel)  
Unit Head**

**Date: /07/2024**

**NO: GPCB/ SN/ CCA -279/ ID-33054/**

**Issued to:**

**M/s. Jay Bhav Stone Industries,  
S.N NO.133/P-3, Near GEB substation,  
Village - Sayla,  
Tal: Sayla,  
Dist: Surendranagar- 363430**

**Clean Gujarat Green Gujarat**

Website : <https://gpcb.gujarat.gov.in>



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

By R.P.A.D.

**NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE AIR ACT) AS AMENDED FROM TIME TO TIME.**

WHEREAS you M/s. Jaybhav Stone Crusher, are having an industrial plant at Sr. No. 133/P-3, Near GEB Substation, Vill: Sayala, Tal: Sayala, Dist: Surendranagar- 363430 for manufacturing of Grit/Kapchi/Metal Rubbles -1200 MT/Month.

AND WHEREAS the Gujarat Pollution Control Board has granted your consent to establish under the provisions of the Water Act, the Air Act vide letter no. GPCB/CCA/SRN-712/ID-33054/CCA-Renewal/15958 Order No. CCA-AW-45654 valid up to 20/01/2026 with the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 17/12/2024 w.r.to complaint by the authorized officers of the Board, following was observed:

1. Your unit is observed in operation and heavy fugitive emission is observed due to stone crushing activity at primary & secondary crushers, discharging of crushed material from screen classifiers to conveyer belts and discharging of crushed material from conveyer belts to on land for heaping
2. You have not provided APCM as per "Environment Guideline for Stone Crushing Units" published by CPCB on July-2023.
3. You have not covered discharged chutes of primary crusher; secondary crusher and vibrating screen classifier.
4. You have not provided dust doom for collection of fine dust which is not adequately covered.
5. All the provided water spraying facilities is observed non-operational.
6. You have not provided metal/Kapachi road within premises.
7. During inspection fine dust deposition on the ground in work zone area is observed.
8. Manual water sprinkling is not carried out to eliminate chance of fugitive emission due to vehicular movement.
9. Huge stock of Fine dust in form of pile observed at premises of your unit.
10. Wetting of land is not done.

Now, therefore i **Mehul Patel, Unit Head**, Gujarat Pollution Control Board propose to issue Notice under section (31) (A) of Air (Prevention and Control of Pollution) Act-1981 as under:

1. Why not to issue direction under section 31(A) of Air (Prevention and control of pollution) Act - 1981 to prohibit you from manufacturing activity?
2. Why not to direct to concern authority for disconnection of Power Supply & Water Supply of your industrial plant?
3. Submit compliance of above non-compliance.

You are hereby directed to reply with compliance of above point within 15 days on receipt of this notice failing which directions as proposed above will be deemed to be passed without further reference to you. This Notice is hereby issued as an "opportunity of being heard" following principal of Natural justice prior taking any stringent action.

For and on behalf of  
Gujarat Pollution Control Board

*Mehul Patel*  
24/11/25  
(Mehul Patel)  
Unit Head

Date: /01/2025

NO: GPCB/CCA- 279/ID-33054/

Issued to:  
M/s. Jaybhav Stone Industries,  
Sr. No. 133/P-3,  
Near GEB Substation,  
Vill: Sayala, Tal: Sayala,  
Dist: Surendranagar- 363430

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

Copy to:

**The Regional Office,  
Gujarat Pollution Control Board, Surendranagar**..... To follow up for the compliance  
and verification of order and to carry out sampling and send IR & AR within 15 days as per policy of the board

Outward NO:851962, 24/01/2025



# 258 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN  
Sector-10-A, Gandhinagar-382 010  
Phone : (079) 23226295  
Fax : (079) 23232156  
Website : www.gpcb.gov.in

By R.P.A.D.

## SHOW CAUSE NOTICE

WHEREAS you are having industrial plant for Production of Kapchi /Grit/Metal at Plot No.133/P3Near GEB Vill-Sayla ,Ta: Sayla, Dist: Surendranagar-363430.

The Board has monitored your industry on 23/07/2021 it was observed that,

1. You have not Provided wind breaking wall.
2. You have not Provided Kapchi /Metal road.

Thus you are not complying with the conditions of consent to approved and consequently you have rendered yourself liable to be prosecuted under the provision of Air Act – 1981 and Hazardous if continues to non compliance with.

In view of the above, you are therefore called upon to show cause within 07 days why legal action should not be initiated against your industrial unit.

For and on behalf of  
Gujarat Pollution Control Board

*D. M. Thaker*  
22/09/2021  
(D. M. Thaker)  
Environment Engineer

Date: /09/2021.

NO.GPCB/Gen/SN-6(4)/ID-32241/

Issued to:-

M/s. Jaybhav Stone Industries (33054),

Plot No.133/P3

Near GEB

Vill-Sayla

Ta: Sayla,

Dist: Surendranagar-363430

Outward No:601631,22/09/2021

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